



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Feb/202526/17

DATED: 10/03/2026

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Feb/202526/17 dated 10/03/2026 of Norms Committee - I for the year 2025-26 was held on 10/03/2026 under the Chairmanship of Abhinav Gupta, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation	Department
1	Shri Randheep Thakur, Jt.DGFT	DGFT

2	Shri Ashwani Kumar Ojha, Dy. Dir	DGFT
3	Shri Kamlesh Kumar Singh, ASO	DGFT
4	Shri S. K. Jain, Consultant	DPIIT
5	Shri S.K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT
6	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT
7	Shri Saish Kumar, Consultant (Tech-1)	Technical Consultant, DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00002545AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: . The Committee considered the case as per agenda and noted that in the instant case, the request of the firm for ratification of ad-norms against AA No. 0910066798 dated 02/11/2018 was earlier rejected by NC-1 in its meeting dated 15/11/2019 due to non-submission of the reply of deficiency letter. On 07-Aug-2025, the firm has filed application on portal for review of the said decision. It is quite evident that the firm has filed the present review application after the period of 12 months from the date of uploading of the decision on DGFT website. The para 4.17 of current HBP stipulates that, no representation against the decision of Norms Committee after the period of 12 months from the date of uploading of the decision on DGFT website will be entertained. It was further noted by the committee that in similar cases, PRC has earlier taken a decision to refer such cases to the concerned Norms Committee for examination & resolution, provided it is a first Review. As such, the committee, before taking a final decision in the matter, decided to refer this case to PRC to seek its opinion. Case stands deferred.	

Case No.	2 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00002548AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: .The Committee considered the case as per agenda and noted that in the instant case, the request of the firm for ratification of ad-norms against AA No.0910066799 dated 02/11/2018 was earlier rejected by NC-1 in its meeting dated 15/11/2019 due to non-submission of the reply of deficiency letter. On 07-Aug-2025, the firm has filed application on portal for review of the said decision. It is quite evident that the firm has filed the present review application after the period of 12 months	

from the date of uploading of the decision on DGFT website. The para 4.17 of current HBP stipulates that, no representation against the decision of Norms Committee after the period of 12 months from the date of uploading of the decision on DGFT website will be entertained. It was further noted by the committee that in similar cases, PRC has earlier taken a decision to refer such cases to the concerned Norms Committee for examination & resolution, provided it is a first Review. As such, the committee, before taking a final decision in the matter, decided to refer this case to PRC to seek its opinion.

Case stands deferred.

Case No.	3 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00002572AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and noted that in the instant case, the request of the firm for ratification of ad-norms against AA No.0910068852 dated 05/06/2020 was earlier rejected by NC-1 in its meeting dated 12/10/2023 due to non-submission of the reply of deficiency letter. On 08-Aug-2025, the firm has filed application on portal for review of the said decision. It is quite evident that the firm has filed the present review application after the period of 12 months from the date of uploading of the decision on DGFT website. The para 4.17 of current HBP stipulates that no representation against the decision of Norms Committee after the period of 12 months from the date of uploading of the decision on DGFT website will be entertained. It was further noted by the committee that in similar cases, PRC has earlier taken a decision to refer such cases to the concerned Norms Committee for examination & resolution, provided it is a first Review. As such, the committee, before taking a final decision in the matter, decided to refer this case to PRC to seek its opinion.

Case stands deferred.

Case No.	4 / NC/1/MEET/Feb/202526/17
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Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00002573AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that in the instant case, the request of the firm for ratification of ad-norms against AA No. 0910066801 dated 02/11/2018 was earlier rejected by NC-1 in its meeting dated 15/11/2019 due to non-submission of the reply of deficiency letter. On 08-Aug-2025, the firm has filed application on portal for review of the said decision. It is quite evident that the firm has filed the present review application after the period of 12 months from the date of uploading of the decision on DGFT website. The para 4.17 of current HBP stipulates that no representation against the decision of Norms Committee after the period of 12 months from the date of uploading of the decision on DGFT website will be entertained. It was further noted by the committee that in similar cases, PRC has earlier taken a decision to refer such cases to the concerned Norms Committee for examination & resolution, provided it is a first Review. As such, the committee, before taking a final decision in the matter, decided to refer this case to PRC to seek its opinion. Case stands deferred.	

Case No.	5 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00002657AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that in the instant case, the request of the firm for ratification of ad-norms against AA No. 0911001115 dated 25/06/2021 was earlier rejected by NC-1 in its meeting dated 31/01/2023 due to non-submission of the reply of deficiency letter. On 13-Aug-2025, the firm has filed application on portal for review of the said decision. It is	

quite evident that the firm has filed the present review application after the period of 12 months from the date of uploading of the decision on DGFT website. The para 4.17 of current HBP stipulates that no representation against the decision of Norms Committee after the period of 12 months from the date of uploading of the decision on DGFT website will be entertained. It was further noted by the committee that in similar cases, PRC has earlier taken a decision to refer such cases to the concerned Norms Committee for examination & resolution, provided it is a first Review. As such, the committee, before taking a final decision in the matter, decided to refer this case to PRC to seek its opinion.

Case stands deferred.

Case No.	6 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00003792AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and noted that in the instant case, the request of the firm for ratification of ad-norms against AA No. 0510415802 dated 09/11/2020 was earlier rejected by NC-1 in its meeting dated 25/11/2022 due to non-submission of the reply of deficiency letter. On 16-Oct-2025, the firm has filed application on portal for review of the said decision. It is quite evident that the firm has filed the present review application after the period of 12 months from the date of uploading of the decision on DGFT website. The para 4.17 of current HBP stipulates that no representation against the decision of Norms Committee after the period of 12 months from the date of uploading of the decision on DGFT website will be entertained. It was further noted by the committee that in similar cases, PRC has earlier taken a decision to refer such cases to the concerned Norms Committee for examination & resolution, provided it is a first Review. As such, the committee, before taking a final decision in the matter, decided to refer this case to PRC to seek its opinion.

Case stands deferred.

Case No.	7 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00003923AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that in the instant case, the request of the firm for ratification of ad-norms against AA No.0310789333 dated 17/09/2014 was earlier rejected by NC-1 in its meeting dated 17/08/2015 and subsequently its review applications were also rejected in NC-1 meetings dated 03/06/2024 and 04/11/2024 due to non-submission of the reply of deficiency letter. On 27-Oct-2025, the firm has filed application on portal for review of the said decision. It is quite evident that the firm has filed the present review application after the period of 12 months from the date of uploading of the decision on DGFT website. The para 4.17 of current HBP stipulates that no representation against the decision of Norms Committee after the period of 12 months from the date of uploading of the decision on DGFT website will be entertained. It was further noted by the committee that in similar cases, PRC has earlier taken a decision to refer such cases to the concerned Norms Committee for examination & resolution, provided it is a first Review. As such, the committee, before taking a final decision in the matter, decided to refer this case to PRC to seek its opinion. Case stands deferred.	

Case No.	8 / NC/1/MEET/Feb/202526/17
Case Status	Case Rejected
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00003928AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per agenda and noted that in the instant case and in F.No.	

HQRNORMREVIW00002443AM25, the firm has sought ratification of ad-hoc norms in respect of same AA No. 0310828077. Hence, the Committee decided to close the present case pertaining to F.No. HQRNORMAPPLY00003928AM26, showing as rejected.

Case stands **rejected**.

Case No.	9 / NC/1/MEET/Feb/202526/17
Case Status	Case Rejected
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00003929AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The committee considered the case as per agenda and noted that in the instant case and in F.No. HQRNORMREVIW00002444AM25, the firm has sought ratification of ad-hoc norms in respect of same AA No.0310833455. Hence, the Committee decided to close the present case pertaining to F.No. HQRNORMAPPLY00003929AM26, showing as rejected.	
Case stands rejected .	

Case No.	10 / NC/1/MEET/Feb/202526/17
Case Status	Case Rejected
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00003930AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The committee considered the case as per agenda and noted that in the instant case and in	

F.No.HQRNORMREVIW00002445AM25 i.e. in case No.16, the firm has sought ratification of ad-hoc norms in respect of same AA No. 0310795103. Hence, the Committee decided to close the present case pertaining to F.No. **HQRNORMAPPLY00003930AM26**, showing as rejected.

Case stands **rejected**.

Case No.	11 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00005808AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that in the instant case, the request of the firm for ratification of ad-norms against AA No. 0911003794 dated 13/10/2022 was earlier rejected by NC-1 in its meeting dated 12/10/2023 due to non-submission of the reply of deficiency letter. On 07-Feb-2026, the firm has filed application on portal for review of the said decision. It is quite evident that the firm has filed the present review application after the period of 12 months from the date of uploading of the decision on DGFT website. The para 4.17 of current HBP stipulates that no representation against the decision of Norms Committee after the period of 12 months from the date of uploading of the decision on DGFT website will be entertained. It was further noted by the committee that in similar cases, PRC has earlier taken a decision to refer such cases to the concerned Norms Committee for examination & resolution, provided it is a first Review. As such, the committee, before taking a final decision in the matter, decided to refer this case to PRC to seek its opinion.	
Case stands deferred.	

Case No.	12 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00003535AM26
RA File Number	NA

Licence No and Date	0410083530/11/08/2006
Norms Committee Decision: The Committee considered the case as per agenda and noted that in the instant case, according to the firm, its request for ratification of ad-norms against AA No.0410083530 dated 11.08.2006 was earlier approved by NC-1 in its meeting dated 31.10.2006. On 04-Oct-2025, the firm has filed application on portal for review of the said decision. It is quite evident that the firm has filed the present review application after the period of 12 months from the date of uploading of the decision on DGFT website. The para 4.17 of current HBP stipulates that no representation against the decision of Norms Committee after the period of 12 months from the date of uploading of the decision on DGFT website will be entertained. It was further noted by the committee that in similar cases, PRC has earlier taken a decision to refer such cases to the concerned Norms Committee for examination & resolution, provided it is a first Review. As such, the committee, before taking a final decision in the matter, decided to refer this case to PRC to seek its opinion. Case stands deferred.	

Case No.	13 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00003409AM26
RA File Number	NA
Licence No and Date	0410101778/22/01/2009
Norms Committee Decision: The Committee considered the case as per agenda and noted that in the instant case, according to the firm, its request for ratification of ad-norms against AA No. 0410101778 dated 22.01.2009 was earlier approved by NC-1 in its meeting dated 06.04.2010. On 24-Sep-2025, the firm has filed application on portal for review of the said decision. It is quite evident that the firm has filed the present review application after the period of 12 months from the date of uploading of the decision on DGFT website. The para 4.17 of current HBP stipulates that no representation against the decision of Norms Committee after the period of 12 months from the date of uploading of the decision on DGFT website will be entertained. It was further noted by the committee that in similar cases, PRC has earlier taken a decision to refer such cases to the concerned Norms Committee for examination & resolution, provided it is a first Review. As such, the committee, before taking a final decision in the matter, decided to refer this case to PRC to seek its opinion. Case stands deferred.	

Case No.	14 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00001753AM26
RA File Number	018005000325 AM10
Licence No and Date	0410107117/21/08/2009
Norms Committee Decision: The Committee considered the case as per agenda and noted that in the instant case, according to the firm, its request for ratification of ad-norms against AA No.0410107117 dated 21.08.2009 was earlier approved by NC-1 in its meeting dated 16.11.2010. On 27-Jun-2025, the firm has filed application on portal for review of the said decision. It is quite evident that the firm has filed the present review application after the period of 12 months from the date of uploading of the decision on DGFT website. The para 4.17 of current HBP stipulates that no representation against the decision of Norms Committee after the period of 12 months from the date of uploading of the decision on DGFT website will be entertained. It was further noted by the committee that in similar cases, PRC has earlier taken a decision to refer such cases to the concerned Norms Committee for examination & resolution, provided it is a first Review. As such, the committee, before taking a final decision in the matter, decided to refer this case to PRC to seek its opinion. Case stands deferred.	

Case No.	15 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00001861AM26
RA File Number	018005000336 AM10
Licence No and Date	0410107196/25/08/2009
Norms Committee Decision: The Committee considered the case as per agenda and noted that in the instant case, according to the firm, its request for ratification of ad-norms against AA No. 0410107196 dated 25.08.2009 was earlier approved by NC-1 in its meeting dated 08.06.2010. On 04-Jul-2025, the firm has filed application on portal for review of the said decision. It is quite evident that the firm has filed the present review application after the period	

of 12 months from the date of uploading of the decision on DGFT website. The para 4.17 of current HBP stipulates that no representation against the decision of Norms Committee after the period of 12 months from the date of uploading of the decision on DGFT website will be entertained. It was further noted by the committee that in similar cases, PRC has earlier taken a decision to refer such cases to the concerned Norms Committee for examination & resolution, provided it is a first Review. As such, the committee, before taking a final decision in the matter, decided to refer this case to PRC to seek its opinion.

Case stands deferred.

Case No.	16 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00002445AM25
RA File Number	039404001169 AM15
Licence No and Date	0310795103/06/04/2015
Norms Committee Decision:	
.Case deferred for the comments of TE.	

Case No.	17 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00005243AM25
RA File Number	092404000055 AM18
Licence No and Date	0910065045/15/05/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	18 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00006805AM25
RA File Number	092404000336 AM20
Licence No and Date	0910068046/27/09/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. SUBMIT COLOURED DRAWING OF THE EXPORT PRODUCT. 2. STAGE-WISE WASTAGE AT EACH STAGE OF OPERATION. 3. MILL TEST CERTIFICATE OF THE IMPORTED ITEM. 4. DESCRIPTION OF THE EXPORT PRODUCT IS Vague. Submit a COPY OF THE PURCHASE ORDER. WHY IS THE EXPORT PRODUCT CALLED AS BASE? Case stands deferred.	

Case No.	19 / NC/1/MEET/Feb/202526/17			
Case Status	Case Approved			
Party Name	ISGEC HEAVY ENGINEERING LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026			
HQ File Number	HQRNORM REVIW00006404AM25			
RA File Number	052304000428 AM20			
Licence No and Date	0510413578/11/02/2020			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 09.03.2026, as under:				
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	WASTAGE TO BE ALLOWED

1	WATER WALL PANELS & HEADERS (PARTS OF WATER TUBE BOILER)	452338.28 KGS	HOT FINISHED (HFS) CARBON STEEL TUBES CONF. TO SPEC. SA 210 GRADE A1 IN SIZE 63.5 mm OD X 7.11 mm THK. QTY: 330748.00 KGS	1.02 KGS/ KGS ON THE NET WEIGHT OF HFCARBON STEEL TUBES CONF. TO SPEC. SA 210 GRADE A1 IN SIZE 63.5 mm OD X 7.11 mm THK IN THE EXPORT PRODUCT.
	WEIGHT OF IMPORTED INPUT: 360849.18 KGS		CARBON STEEL HOT FINISHED SEAMLESS PIPE CONFIRMING TO SPECIFICATION SA-106 GRADE B IN SIZE 300DN X 36MM THK, (323.8MM OD X 36MM THK) QTY: 10038.00 KGS	1.02 KGS/ KGS ON THE NET WEIGHT OF CARBON STEEL HOT FINISHED SEAMLESS PIPE CONFIRMING TO SPECIFICATION SA-106 GRADE B IN SIZE 300DN X 36MM THK, (323.8MM OD X 36MM THK)
	WEIGHT OF INDIGENOUS INPUT: 91489.10 KGS		CARBON STEEL HOT FINISHED SEAMLESS PIPE CONFIRMING TO SPECIFICATION SA-106 GRADE B IN SIZE 250DN X 34 MM THK., (273MM OD X 34MM THK.) QTY: 27280.00 KGS	1.02 KGS/ KGS ON THE NET WEIGHT OF CARBON STEEL HOT FINISHED SEAMLESS PIPE CONFIRMING TO SPECIFICATION SA-106 GRADE B IN SIZE 250DN X 34 MM THK., (273MM OD X 34MM THK.)
2	SUPER HEATER TUBES & HEADERS (PARTS OF WATER TUBE BOILER)	364801.12 KGS	HFS CARBON STEEL TUBES CONF. TO SPEC. SA 213 GRADE T22 IN SIZE 44.5 mm OD X 7.11 mm THK. QTY: 7763.00 KGS	1.02 KGS/ KGS ON THE NET WEIGHT OF HFS CARBON STEEL TUBES CONF. TO SPEC. SA 213 GRADE T22 IN SIZE 44.5 mm OD X 7.11 mm THK.
	WEIGHT OF IMPORTED INPUT: 358079.41 KGS WEIGHT OF		HFS CARBON STEEL TUBES CONF. TO SPEC.	1.02 KGS/ KGS ON THE NET WEIGHT OF

	INDIGENOUS INPUT: 6721.71 KGS		SA 213 GRADE T91 IN SIZE 44.5 mm OD X 7.11 mm THK. QTY: 310622.00 KGS	HFS CARBON STEEL TUBES CONF. TO SPEC. SA 213 GRADE T91 IN SIZE 44.5 mm OD X 7.11 mm THK.
			ALLOY STEEL SEAMLESS PIPE CONFORMING TO SPECIFICATION SA-335 GR. P11 IN SIZE 12"NPS X SCH140, (323.8 MM O/D X 28.58 MM THK) QTY: 31534.00 KGS	1.02 KGS/ KGS ON THE NET WEIGHT OF ALLOY STEEL SEAMLESS PIPE CONFORMING TO SPECIFICATION SA-335 GR. P11 IN SIZE 12"NPS X SCH140, (323.8 MM O/D X 28.58 MM THK)
			ALLOY STEEL HOT FINISHED SEAMLESS PIPE CONFIRMING TO SPECIFICATION SA-335 GRADE P22 IN SIZE 350DN X 70MM THK, (355.6MM OD X 70MM THK) QTY: 15322.00 KGS	1.02 KGS/ KGS ON THE NET WEIGHT OF ALLOY STEEL HOT FINISHED SEAMLESS PIPE CONFIRMING TO SPECIFICATION SA-335 GRADE P22 IN SIZE 350DN X 70MM THK, (355.6MM OD X 70MM THK)
3	FORCED FLOW PANELS & HEADERS (PARTS OF WATER TUBE BOILER) WEIGHT OF IMPORTED INPUT: 703879.25 KGS WEIGHT OF INDIGENOUS	723178.54 KGS	HFS CARBON STEEL TUBES CONF. TO SPEC. SA 210 GRADE A1 IN SIZE 44.5 mm OD X 7.11 mm THK. QTY: 706991.00 KGS	1.02 KGS/ KGS ON THE NET WEIGHT OF HFS CARBON STEEL TUBES CONF. TO SPEC. SA 210 GRADE A1 IN SIZE 44.5 mm OD X 7.11 mm THK.
			CARBON STEEL HOT FINISHED SEAMLESS PIPE CONFIRMING TO SPECIFICATION SA-106 GRADE B IN SIZE 250DN	1.02 KGS/ KGS ON THE NET WEIGHT OF CARBON STEEL HOT FINISHED SEAMLESS PIPE CONFIRMING TO

	INPUT: 40968.80 KGS		X 34 MM THK. QTY: 10965.84 KGS	SPECIFICATION SA-106 GRADE B IN SIZE 250DN X 34 MM THK.
4	EVAPORATOR ASSEMBLY (PARTS OF WATER TUBE BOILER)	229909.48 KGS	CARBON STEEL TUBES CONF. TO SPEC. SA 210 GRADE A1 IN SIZE 57mm OD X 7.11mm THK. QTY: 180228.00 KGS	1.02 KGS/ KGS ON THE NET WEIGHT OF CARBON STEEL TUBES CONF. TO SPEC. SA 210 GRADE A1 IN SIZE 57mm OD X 7.11mm THK.
	WEIGHT OF IMPORTED INPUT: 217932.35 KGS			
	WEIGHT OF INDIGENOUS INPUT: 11977.13 KGS		CARBON STEEL HOT FINISHED SEAMLESS PIPE CONFIRMING TO SPECIFICATION SA-106 GRADE B IN SIZE 350DN X 40MM THK, (355.6MM OD X 40MM THK) QTY: 42063.00 KGS	1.02 KGS/ KGS ON THE NET WEIGHT OF CARBON STEEL HOT FINISHED SEAMLESS PIPE CONFIRMING TO SPECIFICATION SA-106 GRADE B IN SIZE 350DN X 40MM THK, (355.6MM OD X 40MM THK)

NOTE: THE GRADES& SIZES OF IMPORTED PIPES&TUBES SHOULD BE MATCHED WITH THE GRADES& SIZES OF THE PIPES & TUBES OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	20 / NC/1/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00004880AM26
RA File Number	072404000183 AM21
Licence No and Date	0710117089/05/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted from the comments of Consultant (Tech-1) dated 05.03.2026, that applicant has requested for deletion of the word breast biopsy devices imposed in export in meeting dated 04.02.2025 since exports have already been completed before 04.02.2025. This condition was imposed in export because export in the license was given in trade name as per DL reply given by the applicant. The Committee, after deliberating upon the case, decided that the concerned RA may check from shipping bill the export date at the time of redemption and may not insist on the description as imposed (breast biopsy devices) in the minutes if exports have taken place before 04.02.2025.

RA concerned may take suitable consequential action accordingly.

Case No.	21 / NC/1/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00004881AM26
RA File Number	072404000184 AM21
Licence No and Date	0710117090/05/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted from the comments of Consultant (Tech-1) dated 05.03.2026, that applicant has requested for deletion of the word breast biopsy devices imposed in export in meeting dated 04.02.2025 since exports have already been completed before 04.02.2025. This condition was imposed in export because export in the license was given in trade name as per DL reply given by the applicant. The Committee, after deliberating upon the case, decided that the concerned RA may check from shipping bill the export date at the time of redemption and may not insist on the description as imposed (breast biopsy devices) in the minutes if exports have taken place before 04.02.2025.

RA concerned may take suitable consequential action accordingly.

Case No.	22 / NC/1/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026

and Date	
HQ File Number	HQRNORM REVIW00004882AM26
RA File Number	072404000182 AM21
Licence No and Date	0710117092/05/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted from the comments of Consultant (Tech-1) dated 05.03.2026, that applicant has requested for deletion of the word breast biopsy devices imposed in export in meeting dated 04.02.2025 since exports have already been completed before 04.02.2025. This condition was imposed in export because export in the license was given in trade name as per DL reply given by the applicant. The Committee, after deliberating upon the case, decided that the concerned RA may check from shipping bill the export date at the time of redemption and may not insist on the description as imposed (breast biopsy devices) in the minutes if exports have taken place before 04.02.2025. RA concerned may take suitable consequential action accordingly.	

Case No.	23 / NC/1/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00004938AM26
RA File Number	072404000186 AM21
Licence No and Date	0710117091/05/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted from the comments of Consultant (Tech-1) dated 05.03.2026, that applicant has requested for deletion of the word breast biopsy devices imposed in export in meeting dated 04.02.2025 since exports have already been completed before 04.02.2025. This condition was imposed in export because export in the license was given in trade name as per DL reply given by the applicant. The Committee, after deliberating upon the case, decided that the concerned RA may check from shipping bill the export date at the time of redemption and may not insist on the description as imposed (breast biopsy devices) in the minutes if exports have taken place before 04.02.2025. RA concerned may take suitable consequential action accordingly.	

Case No.	24 / NC/1/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00004937AM26
RA File Number	072404000185 AM21
Licence No and Date	0710117104/06/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted from the comments of Consultant (Tech-1) dated 05.03.2026, that applicant has requested for deletion of the word breast biopsy devices imposed in export in meeting dated 04.02.2025 since exports have already been completed before 04.02.2025. This condition was imposed in export because export in the license was given in trade name as per DL reply given by the applicant. The Committee, after deliberating upon the case, decided that the concerned RA may check from shipping bill the export date at the time of redemption and may not insist on the description as imposed (breast biopsy devices) in the minutes if exports have taken place before 04.02.2025. RA concerned may take suitable consequential action accordingly.	

Case No.	25 / NC/1/MEET/Feb/202526/17			
Case Status	Case Approved			
Party Name	AZAD ENGINEERING LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026			
HQ File Number	018005000676AM21			
RA File Number	092404000391 AM21			
Licence No and Date	0910069340/19/10/2020			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 10.03.2026, as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT& QUANTITY APPLIED	QUANTITY TO BE ALLOWED

1	TURBINE BLADES (NET CONTENT OF IMPORT ITEM SHALL BE 2875.35 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE)	661 NOS	STAINLESS STEEL BARS (GTD 450, SIZE: 100 RCS) QTY: 11237.00 KGS	6676.56KGS INCLUSIVE OF 132.20% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.
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NOTE: THE GRADE OF IMPORTED STAINLESS STEEL SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	26 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00005049AM25
RA File Number	092404000334 AM21
Licence No and Date	0910069412/29/10/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	27 / NC/1/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	SENIOR FLEXONICS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00003083AM26
RA File Number	052404000442 AM21
Licence No and	0510415984/25/11/2020

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tech-3) dated 09.03.2026, as under: EP- Add " wt. 2.9 kg./unit containing 75 no. imported tubes wt. 694 gms." Import 1- Net to net as per GN4 . Add. "wt. 13880 kg." 2- As applied .Value restricted to 5 % of fob value Note:-Grade and size of imported tubes will be same as used in EP. Tubes will be imported in finished form. RA concerned may take suitable consequential action accordingly.	

Case No.	28 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00006203AM25
RA File Number	04AA04004698 AM21
Licence No and Date	0411000077/23/12/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	29 / NC/1/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026

HQ File Number	HQRNORM REVIW00005413AM25
RA File Number	09AA04005664 AM21
Licence No and Date	0911000495/11/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 09.03.2026, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	TURBINE BLADES (NET CONTENT OF IMPORT ITEM SHALL BE 2230.60 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE)	1174 NOS	STAINLESS STEEL BARS, (GRADE 10705 SIZE: 67X156, 73X125, 58X130, 75X130, 66X120, 66X112, 48X200, 48X181, 60X198, 59X189, 47X181, 45X170, 45X163 MM) QTY: 25828.00 KGS	15421.48 KGS INCLUSIVE OF 591.36% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.

NOTE: THE GRADE OF IMPORTED STAINLESS STEEL SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	30 / NC/1/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00005416AM25
RA File Number	09AA04005657 AM21
Licence No and	0911000496/11/03/2021

Date

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 09.03.2026, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT& QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	TURBINE BLADES (NET CONTENT OF IMPORT ITEM SHALL BE 2185.92 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	3168 NOS	STAINLESS STEEL BARS, (GRADE 10705 SIZE: 54X112, 48X116, 43X109, 40X96, 48X72, 56X104, 48X97, 48X92, 47X87, 42X167, 40X154, 36X283, 36X116, 45X80, 45X155, 35X147, 33X140, 33X265, 29X245 MM) QTY: 25344.00 KGS	15133.60 KGS INCLUSIVE OF 592.32% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.

NOTE: THE GRADE OF IMPORTED STAINLESS STEEL SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	31 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00103868AM21
RA File Number	05AA04038867 AM21
Licence No and Date	0511001740/15/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that in this case DL has to be issued as	

per decision taken in NC-1 meeting dated 24.02.2026, the minutes of which are under submission. Hence, the Committee decided to defer the case.

Case stands deferred.

Case No.	32 / NC/1/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	SENIOR FLEXONICS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00002734AM26
RA File Number	05AA04040842 AM21
Licence No and Date	0511001835/19/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (Tech-3) dated 09.03.2026, as under:

EP- Add " wt. 2.9 kg./unit containing 75 no. imported tubes
wt. 694 gms."

Import 1- Net to net as per GN4 . Add. "wt. 13880 kg."

2- As applied .Value restricted to 5 % of fob value

Note:-Grade and size of imported tubes will be same as used in EP. Tubes will be imported in finished form.

RA concerned may take suitable consequential action accordingly.

Case No.	33 / NC/1/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00005415AM25
RA File Number	09AA04006679 AM21
Licence No and Date	0911000623/27/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 09.03.2026, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	TURBINE BLADES (NET CONTENT OF IMPORT ITEM SHALL BE 2964.08 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	3752 NOS	STAINLESS STEEL BARS (CB 403- DIA 85) QTY: 15008 KGS	8925.73 KGS INCLUSIVE OF 201.13% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.

NOTE: THE GRADE OF IMPORTED STAINLESS STEEL SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	34 / NC/1/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00005414AM25
RA File Number	09AA04006690 AM21

Licence No and Date	0911000625/29/03/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 09.03.2026, as under:				
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT& QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	PRECISION COMPONENTS FOR AIRCRAFT (PART NAME - BODY, VALVE- 63001264)(NET CONTENT OF IMPORT ITEM SHALL BE 1,120.00 KG. WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	400 NOS	BODY, VALVE, 63001264 (NICKEL CASTING) QTY: 2500.00 KGS	2249.15KGS INCLUSIVE OF 100.82% ON THE NET WEIGHT OF THE IMPORTED NICKEL CASTINGS OF THE EXPORT PRODUCT.
NOTE: THE GRADE OF IMPORTED NICKEL CASTINGS SHOULD BE MATCHED WITH THE GRADE OF NICKEL CASTINGS OF THE EXPORT PRODUCT.				
RA concerned may take suitable consequential action accordingly.				

Case No.	35 / NC/1/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00005411AM25
RA File Number	09AA04001468 AM22
Licence No and Date	0911000721/26/04/2021

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 09.03.2026, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	TURBINE BLADE, NET CONTENT OF IMPORT ITEM SHALL BE 2205.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES	1470 NOS	STAINLESS STEEL BARS, (CB 403- 44X72, 52X72, 55X87, 62X128 MM) QTY: 23520.00 KGS	14015.64 KGS INCLUSIVE OF 535.63% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL OF THE EXPORT PRODUCT.

NOTE: THE GRADE OF IMPORTED STAINLESS STEEL SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	36 / NC/1/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00005412AM25
RA File Number	09AA04000955 AM22
Licence No and Date	0911000722/26/04/2021

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 09.03.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	TURBINE PBLADE THE NET CONTENT OF THE IMPORT ITEM SHALL BE 2205.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE	1470 NOS	STAINLESS STEEL BARS, (CB 403- 44X72, 52X72, 55X87, 62X128 MM) QTY: 23520.00 KGS	14015.64 KGS INCLUSIVE OF 535.63% OF THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.

NOTE: THE GRADE OF STAINLESS STEEL SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	37 / NC/1/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00005252AM26
RA File Number	07AA04002713 AM22
Licence No and Date	0711001033/05/05/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted from the comments of Consultant (Tech-1) dated 05.03.2026, that applicant has requested for deletion of the word breast biopsy devices imposed in export in meeting dated 04.02.2025 since exports have already been completed before 04.02.2025. This condition was imposed in export because export in the license was given in trade name as per DL reply given by the applicant. The Committee, after deliberating upon the case, decided that the concerned RA may check from shipping bill the export date at the time of redemption and may not insist on the description as imposed (breast biopsy devices) in the minutes if exports have taken place before 04.02.2025.

RA concerned may take suitable consequential action accordingly.

Case No.	38 / NC/1/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00004866AM26
RA File Number	05AA04018188 AM22
Licence No and Date	0511002839/27/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 09.03.2026, as under: 1. Net fabricated weight of export items at Sl.No. 1 to 4 may be specified as 163 MT , 162 MT , 16 MT & 13 MT respectively. 2. Import item at Sl.No.1 shall be of relevant grade and thickness as contained/utilized in the export item at Sl.No.1 and its quantity may be allowed as 105197 Kgs as 1.05 Kgs/Kg content in the export item at Sl.No.1 . 3. Import item at Sl.No.2 shall be of relevant grade and thickness as contained/utilized in the export item at Sl.No.1 and its quantity may be allowed as 30840 Kgs as 1.0494 Kgs/Kg content in the export item at Sl.No.1 as claimed by the firm. 4. Import item at Sl.No.3 shall be of relevant grade and thickness as contained/utilized in the export item at Sl.No.1 and its quantity may be allowed as 2730 Kgs as 1.0496 Kgs/Kg content in the export item at Sl.No.1 as claimed by the firm. 5. Import item at Sl.No.4 shall be of relevant grade and thickness as contained/utilized in the export item at Sl.No.1 and its quantity may be allowed as 1716 Kgs as 1.0495 Kgs/Kg content in the export item at Sl.No.1 as claimed by the firm. 6. Import item at Sl.No.5 shall be of relevant grade and thickness as contained/utilized in the export item at Sl.No.1 and its quantity may be allowed as 10598 Kgs as 1.0476 Kgs/Kg content in the export item at Sl.No.1 as claimed by the firm. 7. Quantity of import item at Sl.No.6 may be allowed as 18 Nos. on net to net basis. However, duty free weight of this item may be allowed as 18272 Kgs inclusive of 1.52 % wastage as claimed by the firm. 8. Quantity of import item at Sl.No.7 may be allowed as 5 Nos. on net to net basis. However, duty free weight of this item may be allowed as 881 Kgs inclusive of 1.78 % wastage as claimed by the firm. 9. Import item at Sl.No.8 shall be of relevant grade and diameter as contained/utilized in the export item	

at SI.No.1 and its quantity may be allowed as 152 Kgs as 1.01 Kgs/Kg content in the export item at SI.No.1 as claimed by the firm.

10. Import items at SI.No. 9 to 12 may be omitted as not imported by the firm.
11. Quantity of import items at SI.No.13, 15 to 17 (Welding Consumables) may be allowed as 900 Kgs. 3000 Kgs, 3000 Kgs & 2513 Kgs. respectively.
12. Import item at SI.No. 14 may be omitted as not imported by the firm.
13. Import item at SI.No.18 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as 108,236 Kgs as 1.05 Kgs./Kg. content in the export item at SI.No.2 .
14. Import item at SI.No.19 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as 30030 Kgs as 1.0434 Kgs./Kg. content in the export item at SI.No.2 as claimed by the firm.
15. Import item at SI.No.20 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as applied for i.e 2700 Kgs as 1.048 Kgs./Kg. content in the export item at SI.No.2 .
16. Import item at SI.No.21 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as 888 Kgs as 1.0469 Kgs./Kg. content in the export item at SI.No.2 as claimed by the firm.
17. Import item at SI.No.22 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as applied for i.e 11600 Kgs as 1.0432 Kgs./Kg. content in the export item.
18. Quantity of import item at SI.No.23 may be allowed as 5 Nos. on net to net basis. However, duty free weight of this item may be allowed as 15480 Kgs inclusive of 1.96 % wastage as claimed by the firm.
19. Quantity of import item at SI.No.24 may be allowed as 2 Nos. on net to net basis. However, duty free weight of this item may be allowed as 415 Kgs inclusive of 1.22 % wastage as claimed by the firm.
20. Import item at SI.No.25 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as 232 Kgs as 1.01 Kgs/Kg content in the export item at SI.No.2 as claimed by the firm.
21. Import items at SI.No. 26 to 29 may be omitted as not imported by the firm.
22. Quantity of import items at SI.No. 30, 32 &33 (Welding Consumables) may be allowed as 900 Kgs. 2400 Kgs & 3000 Kgs. respectively.
23. Import item sat SI.No. 31 &34 may be omitted .
24. Import item at SI.No.35 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.3 and its quantity may be allowed as applied for i.e 4000 Kgs inclusive of 3.64 % wastage as claimed by the firm.
25. Import item at SI.No.36 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.3 and its quantity may be allowed as applied for i.e 4800 Kgs inclusive of 1.93 % wastage as claimed by the firm.
26. Quantity of import item at SI.No.37 may be allowed as 10 Nos. on net to net basis. However, duty free weight of this item may be allowed as 2698 Kgs inclusive of 4.98 % wastage as claimed by the firm.

27. Import items at SI.No. 38 to 43 may be omitted as not imported by the firm.
28. Quantity of import items at SI.No.44 &45 (Welding Consumables) may be allowed as Nil & 35 Kgs.respectively
29. Import item at SI.No.46 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.4 and its quantity may be allowed as 2261 Kgs as 1.0305 Kgs/Kg content in the export item at SI.No.4 as claimed by the firm.
30. Import item at SI.No.47shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.4 and its quantity may be allowed as 3800 Kgs.(4200 Meters) inclusive of 2 % wastage as claimed by the firm.
31. Quantity of import item at SI.No.48 may be allowed as 8 Nos. on net to net basis. However, duty free weight of this item may be allowed as 2098 Kgs inclusive of 4.95 % wastage as claimed by the firm.
32. Import items at SI.No. 49 to 53 may be omitted as not imported by the firm.
33. Quantity of import item at SI.No.54 (Welding Consumables) may be allowed as applied for i.e 35 Kgs.

RA concerned may take suitable consequential action accordingly.

Case No.	39 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00005053AM25
RA File Number	09AA04002060 AM22
Licence No and Date	0911001045/15/06/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	40 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00004291AM26

RA File Number	05AA04018650 AM22
Licence No and Date	0511003189/17/06/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	41 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00006411AM25
RA File Number	05AA04057692 AM22
Licence No and Date	0511003764/22/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	42 / NC/1/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00005221AM26
RA File Number	07AA04011575 AM22
Licence No and Date	0711001558/27/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted from the comments of Consultant (Tech-1) dated 05.03.2026, that applicant has requested for deletion of the word breast biopsy devices imposed in export in meeting dated 04.02.2025 since exports have already been completed before 04.02.2025. This condition was imposed in export because export in the license was given in trade name as per DL reply given by the applicant. The Committee, after deliberating upon the case, decided that the concerned RA may check from shipping bill the export date at the time of redemption and may not insist on the description as imposed (breast biopsy devices) in the minutes if exports have taken place before 04.02.2025.	

RA concerned may take suitable consequential action accordingly.

Case No.	43 / NC/1/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00006130AM26
RA File Number	05AA04068540 AM22
Licence No and Date	0511004108/12/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 09.03.2026, as under:

1. Net fabricated weight of export items at Sl.No.1 to 5 may be specified as 286 MT, 340 MT, 127 MT , 248 MT & 248 MT respectively.
2. Import item at Sl.No.1 shall be of relevant grade and thickness as contained/utilized in the export item at Sl.No.1 and its quantity may be allowed as 239949 Kgs as 1.05 Kgs/Kg content in the export item.
3. Quantity of import item at Sl.No.2 may be allowed as 18 Nos. on net to net basis in export item at Sl.No. 1. However, duty free weight of this item may be allowed as 15915 Kgs inclusive of 1.52 % wastage as claimed by the firm.
4. Quantity of import item at Sl.No.3 may be allowed as 1 No. on net to net basis. However, duty free weight of this item may be allowed as 250 Kgs inclusive of 1 % wastage as claimed by the firm.
5. Quantity of import item at Sl.No.4 may be allowed as 5 Nos. on net to net basis. However, duty free weight of this item may be allowed as 2538 Kgs inclusive of 0.90 % wastage as claimed by the firm.
6. Quantity of import item at Sl.No.5 may be allowed as 1 No. on net to net basis. However, duty free weight of this item may be allowed as 3495 Kgs inclusive of 1.16 % wastage as claimed by the firm.
7. Import item at Sl.No. 6 may be omitted as not imported by the firm.
8. Import item at Sl.No.7 shall be of relevant grade and thickness as contained/utilized in the export item at Sl.No.1 and its quantity may be allowed as 30851 Kgs as 1.05 Kgs/Kg content in the export item .
9. Import items at Sl.No. 8 &9 may be omitted as not imported by the firm.
10. Quantity of import items at Sl.No.10 to 16 (Welding Consumables) may be allowed as 1700 Kgs., 11700 Kgs., 11700 Kgs., 150 Kgs., 2350 Kgs., 200 Kgs & 200 Kgs respectively.
11. Import item at Sl.No.17 shall be of relevant grade and thickness as contained/utilized in the export item at Sl.No.2 and its quantity may be allowed as 297339 Kgs as 1.0475 Kgs/Kg content in the export item as claimed by the firm.
12. Quantity of import item at Sl.No.18 may be allowed as 18 Nos. on net to net basis. However, duty

- free weight of this item may be allowed as 13529 Kgs inclusive of 1.52 % wastage as claimed by the firm.
13. Quantity of import item at Sl.No.19 may be allowed as 1 No. on net to net basis. However, duty free weight of this item may be allowed as 99 Kgs. inclusive of 1.52 % wastage as claimed by the firm.
 14. Quantity of import item at Sl.No.20 may be allowed as 1 No. on net to net basis. However, duty free weight of this item may be allowed as 2142 Kgs inclusive of 1.52 % wastage as claimed by the firm.
 15. Quantity of import item at Sl.No.21 may be allowed as 1 No. on net to net basis. However, duty free weight of this item may be allowed as 3685 Kgs inclusive of 1.10 % wastage as claimed by the firm.
 16. Import item at Sl.No.22 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as 1998 Kgs inclusive of 0.48 % wastage as claimed by the firm.
 17. Import item at Sl.No.23 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as 20721 Kgs as 1.0475 Kgs/Kg content in the export item as claimed by the firm.
 18. Import items at SI.No. 24 & 25 may be omitted as not imported by the firm.
 19. Quantity of import items at Sl.No.26 to 32 (Welding Consumables) may be allowed as 7700 Kgs., 11700 Kgs., 11700 Kgs., 150 Kgs., 2650 Kgs., 200 Kgs & 200 Kgs respectively.
 20. Import item at Sl.No. 33 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.3 and its quantity may be allowed as 117037 Kgs as 1.0475 Kgs/Kg content in the export item as claimed by the firm.
 21. Quantity of import item at Sl.No.34 may be allowed as 1 No. on net to net basis. However, duty free weight of this item may be allowed as 1550 Kgs inclusive of 0.98% wastage as claimed by the firm.
 22. Import items at SI.No. 35 & 36 may be omitted as not imported by the firm.
 23. Quantity of import items at Sl.No.37 to 42 (Welding Consumables) may be allowed as 2350 Kgs., 2350 Kgs., 50 Kgs., 1200 Kgs., 525 Kgs., & 525 Kgs respectively.
 24. Import item at Sl.No. 43 shall be of relevant grade and thickness as contained/utilized in the export items at SI.No.4 & 5 and its quantity may be allowed as 231,733 Kgs as 1.0475 Kgs/Kg content in the export items at SI.No. 4 & 5 as claimed by the firm.
 25. Quantity of import item at Sl.No.44 may be allowed as 14 Nos. on net to net basis. However, duty free weight of this item may be allowed as 1045 Kgs inclusive of 1.52 % wastage as claimed by the firm.
 26. Quantity of import item at Sl.No.45 may be allowed as 1 No. on net to net basis. However, duty free weight of this item may be allowed as 70 Kgs inclusive of 3.70 % wastage as claimed by the firm.
 27. Quantity of import item at Sl.No.46 may be allowed as 1 No. on net to net basis. However, duty free weight of this item may be allowed as applied for i.e 2700 Kgs inclusive of 1.50 % wastage as claimed by the firm
 28. Quantity of import item at Sl.No.47 may be allowed as 1 No. on net to net basis. However, duty free weight of this item may be allowed as 3172 Kgs inclusive of 1.52 % wastage as claimed by the firm.
 29. Import item at Sl.No.48 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.4 and its quantity may be allowed as 1991 Kgs as 1.0475 Kgs/Kg content in the export item as claimed by the firm.
 30. Import item at Sl.No.49 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.4 and its quantity may be allowed as 19492 Kgs as 1.035 Kgs/Kg content in the export item as claimed by the firm.
 31. Import items at SI.No. 50 & 51 may be omitted as not imported by the firm.

32. Quantity of import items at Sl.No.52 to 57 (Welding Consumables) may be allowed as 6050 Kgs., 6050 Kgs., 100 Kgs., 2600 Kgs., 420 Kgs., & 420 Kgs respectively.
33. Import item at Sl.No.58 shall be of relevant grade and thickness as contained/utilized in the export item at Sl.No.5 and its quantity may be allowed as 179279 Kgs as 1.0475 Kgs/Kg content in the export item as claimed by the firm.
34. Quantity of import item at Sl.No.59 may be allowed as 16 Nos. on net to net basis. However, duty free weight of this item may be allowed as 11045 Kgs inclusive of 1.52 % wastage as claimed by the firm..
35. Quantity of import item at Sl.No.60 may be allowed as 1 No. on net to net basis. However, duty free weight of this item may be allowed as 70 Kgs inclusive of 3.70 % wastage as claimed by the firm.
36. Quantity of import item at Sl.No.61 may be allowed as 1 No. on net to net basis. However, duty free weight of this item may be allowed as applied for i.e 2700 Kgs inclusive of 1.52 % wastage .
37. Quantity of import item at Sl.No.62 may be allowed as 18 Nos. on net to net basis. However, duty free weight of this item may be allowed as 3172 Kgs inclusive of 1.52 % wastage as claimed by the firm.
38. Import item at Sl.No. 63 shall be of relevant grade and thickness as contained/utilized in the export item at Sl.No.5 and its quantity may be allowed as 1991 Kgs as 1.0475 Kgs/Kg content in the export item as claimed by the firm.
39. Import item at Sl.No. 64 shall be of relevant grade and thickness as contained/utilized in the export item at Sl.No.5 and its quantity may be allowed as 6280 Kgs as 1.047 Kgs/Kg content in the export item as claimed by the firm.
40. Import items at Sl.No. 65 & 66 may be omitted as not imported by the firm.
41. Quantity of import items at Sl.No. 67 to 72 (Welding Consumables) may be allowed as 6050 Kgs., 6050 Kgs., 100 Kgs., 2600 Kgs., 420 Kgs., & 420 Kgs respectively.

RA concerned may take suitable consequential action accordingly.

Case No.	44 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00004292AM26
RA File Number	05AA04088615 AM22
Licence No and Date	0511005308/08/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	45 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00005056AM25
RA File Number	09AA04016233 AM22
Licence No and Date	0911001743/22/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	46 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00005051AM25
RA File Number	09AA04017807 AM22
Licence No and Date	0911001893/22/11/2021
Norms Committee Decision:	
.Case deferred for the comments of TE.	

Case No.	47 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00004588AM26
RA File Number	05AA040102749 AM22
Licence No and Date	0511006453/26/11/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. The above information may be furnished export product wise.

Case stands deferred.

Case No.	48 / NC/1/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00005062AM26
RA File Number	07AX04000142 AM22
Licence No and Date	0711002750/30/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted from the comments of Consultant (Tech-1) dated 05.03.2026, that applicant has requested for deletion of the word breast biopsy devices imposed in export in meeting dated 04.02.2025 since exports have already been completed before 04.02.2025. This condition was imposed in export because export in the license was given in trade name as per DL reply given by the applicant. The Committee, after deliberating upon the case, decided that the concerned RA may check from shipping bill the export date at the time of redemption and may not insist on the description as imposed (breast biopsy devices) in the minutes if exports have taken place before 04.02.2025. RA concerned may take suitable consequential action accordingly.	

Case No.	49 / NC/1/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00005061AM26
RA File Number	07AX04000192 AM22
Licence No and Date	0711002858/11/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted from the comments of Consultant (Tech-1) dated 05.03.2026, that applicant has requested for deletion of the word breast biopsy devices imposed in export in meeting dated 04.02.2025 since exports have already been completed before 04.02.2025. This condition was imposed in export because export in the license was given in trade name as per DL reply given by the applicant. The Committee, after deliberating upon the case, decided that the concerned RA may check from shipping bill the export date at the time of redemption and may not insist on the description as imposed (breast biopsy devices) in the minutes if exports have taken place before 04.02.2025. RA concerned may take suitable consequential action accordingly.	

Case No.	50 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00006198AM25
RA File Number	04AX04000097 AM22
Licence No and Date	0411002478/25/01/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	51 / NC/1/MEET/Feb/202526/17
Case Status	Case Approved

Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00005223AM26
RA File Number	07AX04000377 AM22
Licence No and Date	0711003223/14/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted from the comments of Consultant (Tech-1) dated 05.03.2026, that applicant has requested for deletion of the word breast biopsy devices imposed in export in meeting dated 04.02.2025 since exports have already been completed before 04.02.2025. This condition was imposed in export because export in the license was given in trade name as per DL reply given by the applicant. The Committee, after deliberating upon the case, decided that the concerned RA may check from shipping bill the export date at the time of redemption and may not insist on the description as imposed (breast biopsy devices) in the minutes if exports have taken place before 04.02.2025. RA concerned may take suitable consequential action accordingly.	

Case No.	52 / NC/1/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00005232AM26
RA File Number	07AX04000407 AM22
Licence No and Date	0711003293/23/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted from the comments of Consultant (Tech-1) dated 05.03.2026, that applicant has requested for deletion of the word breast biopsy devices imposed in export in meeting dated 04.02.2025 since exports have already been completed before 04.02.2025. This condition was imposed in export because export in the license was given in trade name as per DL reply given by the applicant. The Committee, after deliberating upon the case, decided that the concerned RA may check from shipping bill the export date at the time of redemption and may not insist on the description as imposed (breast biopsy devices) in the minutes if exports have taken place before 04.02.2025. RA concerned may take suitable consequential action accordingly.	

Case No.	53 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00006412AM25
RA File Number	05AX04001153 AM22
Licence No and Date	0511010598/02/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	54 / NC/1/MEET/Feb/202526/17			
Case Status	Case Approved			
Party Name	AZAD ENGINEERING LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026			
HQ File Number	HQRNORM REVIW00005397AM25			
RA File Number	09AX04000240 AM22			
Licence No and Date	0911002604/03/03/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 09.03.2026, as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	PRECISION COMPONENTS FOR AIRCRAFT (THE NET CONTENT OF THE IMPORT ITEM	82500 NOS	ALUMINIUM BAR& TUBES (GRADE: 2024, 2014 7075, 6061, 6060, 6063, AMS 4117, AMS 4120, AMS 4121, AMS 4027, AMS 4124, AMS	10184.19 KG INCLUSIVE OF 72.65% WASTAGE ON THE NET WEIGHT OF THE IMPORTED

	SHALL BE 5898.75 K.G., WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE)		4133, AMS 4339, AMS QQA-225, QQ-A-200) QTY: 10725.00 KGS	ALUMINIUM BARS & TUBES OF THE EXPORT PRODUCT.
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NOTE: THE GRADE OF IMPORTED ALUMINIUM BARS & TUBES SHOULD BE MATCHED WITH THE GRADE OF ALUMINIUM OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	55 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00006199AM25
RA File Number	04AX04000084 AM23
Licence No and Date	0411003261/09/05/2022
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	56 / NC/1/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00006399AM25
RA File Number	33AX04000080 AM23
Licence No and Date	0511016230/07/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per	

comments of Consultant (SKB) dated 10.03.2026, as under:

SL No	ITEM OF EXPORT QUANTITY	ITEM OF IMPORT QUANTITY APPLIED	& WASTAGE ALLOWED	TO BE
1	FURNACE (PARTS 1 OF WATER TUBE SET(127436.994 BOILER) KGS) WEIGHT OF IMPORTED INPUT: 121172.431 KGS WEIGHT OF INDIGENOUS INPUT: 6264.568 KGS	ALLOY TUBES/PIPES CONFORMING TO SPECIFICATION 16Mo3 QTY: 100469.88 KGS ALLOY TUBES/PIPES CONFORMING TO SPECIFICATION 16Mo3 QTY: 14268.00KGS ALLOY TUBES/PIPES CONFORMING TO SPECIFICATION 16Mo3 QTY: 8858.00KGS	STEEL 1.02KGS/ KGS ON THE NET WEIGHT OF ALLOY TUBES/PIPES CONFORMING TO SPECIFICATION 16Mo3 IN THE EXPORT PRODUCT. STEEL 1.02 KGS/ KGS ON THE NET WEIGHT OF ALLOY TUBES/PIPES CONFORMING TO SPECIFICATION 16Mo3IN THE EXPORT PRODUCT. STEEL 1.02 KGS/ KGS ON THE NET WEIGHT OF ALLOY TUBES/PIPES CONFORMING TO SPECIFICATION 16Mo3 IN THE EXPORT PRODUCT.	
2	SUPERHEATER 1 SET(71250.00 KGS) (PARTS OF WATER TUBE BOILER) WEIGHT OF IMPORTED INPUT: 69182.471 KGS WEIGHT OF INDIGENOUS INPUT: 2067.529 KGS	ALLOY TUBES/PIPES CONFORMING TO SPECIFICATION 16Mo3 QTY: 31072.12 KGS ALLOY TUBES/PIPES CONFORMING TO SPECIFICATION 16Mo3 QTY: 5442.00 KGS	STEEL 1.02 KGS/ KGS ON THE NET WEIGHT OF ALLOY TUBES/PIPES CONFORMING TO SPECIFICATION 16Mo3 IN THE EXPORT PRODUCT. STEEL 1.02 KGS/ KGS ON THE NET WEIGHT OF ALLOY TUBES/PIPES CONFORMING TO SPECIFICATION 16Mo3 IN THE EXPORT PRODUCT.	

			ALLOY TUBES/PIPES CONFORMING SPECIFICATION 13CrMo4-5 QTY: 18063.00 KGS	STEEL 1.02 KGS/ KGS ON THE NET WEIGHT OF ALLOY TUBES/PIPES TO STEEL TUBES/PIPES CONFORMING TO SPECIFICATION 13CrMo4- 5 IN THE EXPORT PRODUCT.
			ALLOY TUBES/PIPES CONFORMING SPECIFICATION 13CrMo4-5 QTY: 2771.00KGS	STEEL 1.02 KGS/ KGS ON THE NET WEIGHT OF ALLOY TUBES/PIPES TO STEEL TUBES/PIPES CONFORMING TO SPECIFICATION 13CrMo4- 5 IN THE EXPORT PRODUCT.
			ALLOY TUBES/PIPES CONFORMING SPECIFICATION 10CrMo9-10 QTY: 12258.00 KGS	STEEL 1.02 KGS/ KGS ON THE NET WEIGHT OF ALLOY TUBES/PIPES TO STEEL TUBES/PIPES CONFORMING TO SPECIFICATION 10CrMo9- 10 IN THE EXPORT PRODUCT.
			ALLOY STEEL CONF TO 13CrMo4-5 QTY: 2310.00 KGS	PLATE 1.02 KGS/ KGS ON THE SPECN NET WEIGHT OF ALLOY STEEL PLATE CONF TO SPECN 13CrMo4-5 IN THE EXPORT PRODUCT.
3	ECONOMISER 1 (PARTS OF WATER (113081.00 TUBE BOILER) KGS) WEIGHT OF IMPORTED INPUT: 82020.558 KGS	SET CARBON STEEL TUBES/PIPES CONFORMING SPECIFICATION P235GH QTY: 81035.00 KGS		1.02 KGS/ KGS ON THE NET WEIGHT OF CARBON TUBES/PIPES TO STEEL TUBES/PIPES CONFORMING TO SPECIFICATION P235GH IN THE EXPORT PRODUCT.
	WEIGHT OF INDIGENOUS INPUT: 31060.412 KGS	ALLOY TUBES/PIPES CONFORMING SPECIFICATION 16Mo3	STEEL 1.02 KGS/ KGS ON THE NET WEIGHT OF THE ALLOY STEEL TUBES/PIPES	

		QTY: 2626.00KGS	CONFORMING TO SPECIFICATION 16Mo3 IN THE EXPORT PRODUCT
4	EVAPORATOR 1 SET(33500.00 ALLOY TUBE BUNDLE KGS) (PARTS OF WATER TUBE BOILER)	STEEL 1.02 KGS/ KGS ON THE NET WEIGHT OF ALLOY TUBES/PIPES CONFORMING TO STEEL TUBES/PIPES SPECIFICATION 16Mo3	CONFORMING TO SPECIFICATION 16Mo3 IN THE EXPORT PRODUCT
	WEIGHT OF IMPORTED INPUT: 30677.451 KGS	QTY: 29800.00KGS	
	WEIGHT OF INDIGENOUS INPUT: 2822.549 KGS	ALLOY TUBES/PIPES CONFORMING TO STEEL TUBES/PIPES SPECIFICATION 16Mo3	STEEL 1.02 KGS/ KGS ON THE NET WEIGHT OF ALLOY TUBES/PIPES CONFORMING TO SPECIFICATION 16Mo3 IN THE EXPORT PRODUCT
	QTY: 1491.00 KGS		
	CONVECTION 1 SET(3800.00 ALLOY CAGE (PARTS OF KGS) WATER TUBE BOILER)	STEEL 1.02 KGS/ KGS ON THE NET WEIGHT OF ALLOY TUBES/PIPES CONFORMING TO STEEL TUBES/PIPES SPECIFICATION 16Mo3	CONFORMING TO SPECIFICATION 16Mo3 IN THE EXPORT PRODUCT
	WEIGHT OF IMPORTED INPUT: 606.865 KGS	QTY: 466.87 KGS	
5	WEIGHT OF INDIGENOUS INPUT: 3193.135 KGS	ALLOY TUBES/PIPES CONFORMING TO STEEL TUBES/PIPES SPECIFICATION 16Mo3	STEEL 1.02 KGS/ KGS ON THE NET WEIGHT OF ALLOY TUBES/PIPES CONFORMING TO SPECIFICATION 16Mo3 IN THE EXPORT PRODUCT
		QTY: 152.132 KGS	
NOTE: THE GRADES & SIZES OF IMPORTED PIPES & TUBES SHOULD BE MATCHED WITH THE GRADES & SIZES OF THE PIPES & TUBES OF THE EXPORT PRODUCT.			
RA concerned may take suitable consequential action accordingly.			

Case No.	57 / NC/1/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00006414AM25
RA File Number	05AX04003397 AM23
Licence No and Date	0511017635/06/03/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 19.02.2026, as under:

1. Net Fabricated weight of export item may be specified as 842 MT.
2. Import item at Sl.No.1 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 6,43,755 Kgs as 1.0455 Kgs./Kg. content in the export item as claimed by the firm.
3. Quantity of import item at Sl.No.2 may be allowed as 39,605 Kg.(5 Nos.) on net to net basis in the export item.
4. Import items at Sl.No. 3 to 6 may be omitted as not imported by the firm.
5. Import item at Sl.No.7 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 4835 Kgs as 1.022 Kgs./Kg. content in the export item as claimed by the firm.
6. Import items at Sl.No. 8 to 10 may be omitted as not imported by the firm.
7. Quantity of import item at Sl.No.11 may be allowed as 6 Kg.(100 Nos.) on net to net basis.
8. Import items at Sl.No. 12 to 17 may be omitted as not imported by the firm.
9. Import item at Sl.No.18 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 5839 Kgs as 1.016 Kgs./Kg. content in the export item as claimed by the firm.
10. Import item at Sl.No.19 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 2779 Kgs as 1.02 Kgs./Kg. content in the export item as claimed by the firm.
11. Import item at Sl.No.20 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 1,22,793 Kgs as 1.033 Kgs./Kg. content in the export item as claimed by the firm.
12. Quantity of import item at Sl.No.21 may be allowed as 6422 Kg.(4 Sets.) on net to net basis in the export item.
13. Quantity of import item at Sl.No.22 may be allowed as 15 Nos. (12 Kg.) on net to net basis in the export item.
14. Quantity of import item at Sl.No.23 may be allowed as 26 Nos.(12 Kg.) on net to net basis in the

export item.

15. Quantity of import item at Sl.No.24 may be allowed as 9 Sets (6 Kgs.) on net to net basis in the export item.
16. Quantity of import item at Sl.No.25 may be allowed as 55 Sets.(36 Kgs.) on net to net basis in the export item.
17. Import items at Sl.No. 26 to 29 may be omitted as not imported by the firm.
18. Quantity of import items at Sl.No.30 to 33(Welding Consumables) may be allowed as 5080 Kgs., 6650 Kgs., 10500 Kgs., & 355 Kgs. respectively.
19. Import items at Sl.No. 34 to 37 may be omitted as not imported by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	58 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00005672AM26
RA File Number	05AX04000241 AM24
Licence No and Date	0511018607/01/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	59 / NC/1/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00004188AM26
RA File Number	05AX04000989 AM24
Licence No and Date	0511020481/18/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per	

comments of DPIIT dated 09.03.2026, as under:

1. Net fabricated weight of export items at SI.No.1 & 2 may be specified as 81.2 MT & 133 MT respectively.
2. Import item at SI.No.1 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as 69,574 Kgs as 1.0473 Kgs./Kg. content in the export item at SI.No.1 as claimed by the firm.
3. Import items at SI.No. 2 to 13 may be omitted as not imported by the firm.
4. Import item at SI.No.14 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as 6482 Kgs as 1.0483 Kgs./Kg. content in the export item at SI.No.2 as claimed by the firm.
5. Import items at SI.No. 15 to 24 may be omitted as not imported by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	60 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00005665AM26
RA File Number	05AX04001397 AM24
Licence No and Date	0511020553/23/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	61 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00006415AM25
RA File Number	05AX04001467 AM24
Licence No and	0511020579/24/08/2023

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	62 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00006417AM25
RA File Number	05AX04001571 AM24
Licence No and Date	0511020786/05/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	63 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00006200AM25
RA File Number	04AX04000494 AM24
Licence No and Date	0411006009/14/09/2023
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	64 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026

HQ File Number	HQRNORM REVIW00006201AM25
RA File Number	04AX04000490 AM24
Licence No and Date	0411006023/15/09/2023
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	65 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00005373AM25
RA File Number	09AX04000639 AM24
Licence No and Date	0911006028/18/10/2023
Norms Committee Decision:	
. The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit quantity and finish weight of each aircraft component to be manufactured from imported aluminium castings and bars. 2. Coloured drawing of the Precision Components, which indicates the weight of raw material and the finished product. 3. Size and shape of the Aluminium Casting and Aluminium Bars. 4. Test Mill Certificate of the grade and chemical composition of the imported Aluminium castings and Aluminium Bars. 5. Starting from the specification of the export product, basic calculation as to how the raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing, with complete justification, which documentary evidence/drawings, etc should support. Case stands deferred.	

Case No.	66 / NC/1/MEET/Feb/202526/17
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Case Status	Case Approved
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00004305AM26
RA File Number	05AX04002773 AM24
Licence No and Date	0511022504/06/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 09.03.2026, as under: 1. Net fabricated weight of export item may be specified as 170.4 MT. 2. Import item at Sl.No.1 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 134961 Kgs as 1.0463 Kgs/Kg content in the export item as claimed by the firm. 3. Import item at Sl.No.2 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 2368 Kgs as 1.0432 Kgs/Kg content in the export item as claimed by the firm. 4. Import item at Sl.No.3 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 1412 Kgs as 1.0430 Kgs/Kg content in the export item as claimed by the firm. 5. Import items at Sl.No. 4 & 5 may be omitted as not imported by the firm. 6. Quantity of import item at Sl.No.6 may be allowed as 2 Nos. on net to net basis. However, duty free weight of this item may be allowed as 185 Kgs as inclusive of 1 % wastage as claimed by the firm. 7. Import item at Sl.No. 7 may be omitted as not imported by the firm. 8. Quantity of import item at Sl.No.8 may be allowed as 5276 Kgs. as 1.05 Kgs./Kg. content in the export item 9. Quantity of import items at Sl.No.9 & 10 (Welding Consumables) may be allowed as applied for i.e. 525 Kgs & 157.50 Kgs. respectively. RA concerned may take suitable consequential action accordingly.	

Case No.	67 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00005364AM25
RA File Number	09AX04000934 AM24

Licence No and Date	0911006580/12/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	68 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00005362AM25
RA File Number	09AX04001142 AM24
Licence No and Date	0911007017/02/04/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. WHAT IS THE GENERIC NAME OF THE AIRCRAFT COMPONENTS? 2. SUBMIT A CHART INDICATING THE NUMBER OF PROCESSES INVOLVED, PERCENTAGE WEIGHT IN KG (BEFORE), THE CUTTING WEIGHT IN KG (AFTER), THE WASTAGE IN KG, AND THE WASTAGE IN PERCENTAGE. 3. COLOURED DRAWINGS OF THE AIRCRAFT COMPONENTS WITH DIMENSIONS OF THE INITIAL RAW MATERIAL AND DIMENSIONS OF THE FINISHED PRODUCTS. 4. MILL TEST CERTIFICATE OF THE GRADES AND CHEMICAL COMPOSITION OF THE IMPORTED RAW MATERIALS. 5. ALL THE DOCUMENTS SHOULD BE CERTIFIED BY A CHARTERED ENGINEER. Case stands deferred.	

Case No.	69 / NC/1/MEET/Feb/202526/17
Case Status	Case Approved

Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00004804AM26
RA File Number	05AX04000326 AM25
Licence No and Date	0511025424/10/05/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 09.03.2026, as under:

1. Net fabricated weight of export items at SI.No.1 & 2 may be specified as 520 MT & 260 MT respectively.
2. Import item at SI.No.1 shall be of relevant grade and diameter as contained/utilized in the export item at SI. No. 1 and its quantity may be allowed as 348311 Kgs as 1.0407 Kgs/Kg content in the export item as claimed by the firm.
3. Quantity of import item at SI.No.2 may be allowed as 3 Nos. on net to net basis. However, duty free weight of this item may be allowed as 29,955 Kgs inclusive of 0.54 % wastage as claimed by the firm.
4. Quantity of import item at SI.No.3 may be allowed as 2 Nos. on net to net basis. However, duty free weight of this item may be allowed as 834 Kgs inclusive of 0.91 % wastage as claimed by the firm.
5. Import items at SI.No. 4 & 5 may be omitted as not imported by the firm.
6. Import item at SI.No.6 shall be of relevant grade and diameter as contained/utilized in the export item at SI. No. 1 and its quantity may be allowed as 436 Kgs as 1.012 Kgs/Kg content in the export item as claimed by the firm.
7. Import items at SI.No. 7 to 11 may be omitted as not imported by the firm.
8. Import item at SI.No.12 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as 5430 Kgs as 1.018 Kgs/Kg content in the export item at SI.No.1 as claimed by the firm.
9. Import items at SI.No. 13 & 14 may be omitted as not imported by the firm.
10. Import item at SI.No.15 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as 2335 Kgs as 1.018 Kgs/Kg content in the export item as claimed by the firm.
11. Import item at SI.No. 16 may be omitted as not imported by the firm.
12. Import item at SI.No.17 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as 60624 Kgs as 1.021 Kgs/Kg content in the export item as claimed by the firm.
13. Quantity of import item at SI.No.18 may be allowed as 4 Sets (4121 Kgs.) on net to net basis in the export item at SI.No.1
14. Quantity of import items at SI.No.19 to 22 may be allowed on net to net basis with accountability clause.
15. Import items at SI.No. 23 to 26 may be omitted as not imported by the firm.
16. Quantity of import items at SI.No.27 to 31 (Welding Consumables) may be allowed as 4500 Kgs., 5825 Kgs., 5655 Kgs., 10 Kgs., & 90 Kgs. respectively.
17. Import items at SI.No. 32 to 36 may be omitted as not imported by the firm.

18. Import item at Sl.No.37 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as 6522 Kgs as 1.0467 Kgs/Kg content in the export item as claimed by the firm.
19. Import item at Sl.No.38 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as 118750 Kgs as 1.0465 Kgs/Kg content in the export item as claimed by the firm.
20. Import item at Sl.No.39 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as 42043 Kgs as 1.02 Kgs/Kg content in the export item as claimed by the firm.
21. Import items at SI.No. 40 to 48 may be omitted as not imported by the firm.
22. Quantity of import items at SI.No. 49 & 50 (Welding Consumables) may be allowed as 455 Kgs & 1610 Kgs. respectively.
23. Import items at SI.No. 51 to 55 may be omitted as not imported by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	70 / NC/1/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00000886AM25
RA File Number	09AX04000119 AM25
Licence No and Date	0911007293/24/05/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 09.03.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	TURBINE BLADES (NET CONTENT OF IMPORT ITEM SHALL BE 1,058.20 KGS. WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	185 NOS	STAINLESS STEEL ROUND BARS, GRADE: B50A365B, SIZE-160 X 140	2231.74 KGS INCLUSIVE OF 110.90% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT

			QTY: 3737.00 KGS	PRODUCT
2	TURBINE BLADES (NET CONTENT OF IMPORT ITEM SHALL BE 1,018.40 KGS. WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	670 NOS	STAINLESS STEEL ROUND BARS, GRADE: B50A947, SIZE-140X100, 80X122, 68X103 QTY: 4221.00 KGS	2510.15 KGS INCLUSIVE OF 146.48% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT

NOTE: THE GRADE OF IMPORTED STAINLESS STEEL SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	71 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00001705AM26
RA File Number	09AX04000120 AM25
Licence No and Date	0911007306/27/05/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. WHAT IS THE GENERIC NAME OF THE AIRCRAFT COMPONENTS?

2. PLEASE INDICATE THE FORM OF THE ITEM OF IMPORT AT SL No 4.

2. SUBMIT A CHART INDICATING THE NUMBER OF PROCESSES INVOLVED, PERCENTAGE WEIGHT IN KG (BEFORE), THE CUTTING WEIGHT IN KG

(AFTER), THE WASTAGE IN KG, AND THE WASTAGE IN PERCENTAGE.

3. COLOURED DRAWINGS OF THE AIRCRAFT COMPONENTS WITH DIMENSIONS OF THE INITIAL RAW MATERIAL AND DIMENSIONS OF THE FINISHED PRODUCTS.

4. MILL TEST CERTIFICATE OF THE GRADES AND CHEMICAL COMPOSITION OF THE IMPORTED RAW MATERIALS.

5. ALL THE DOCUMENTS SHOULD BE CERTIFIED BY A CHARTERED ENGINEER.

Case stands deferred.

Case No.	72 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00004748AM26
RA File Number	05AX04000675 AM25
Licence No and Date	0511026051/12/06/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. The above information may be furnished export product wise.

Case stands deferred.

Case No.	73 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00006419AM25
RA File Number	05AX04000772 AM25
Licence No and Date	0511026073/12/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	74 / NC/1/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	SENIOR FLEXONICS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00003082AM26
RA File Number	05AX04000612 AM25
Licence No and Date	0511026090/13/06/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tech-3) dated 09.03.2026, as under: EP- Add " wt. .522 kg./unit " Import 1. 10650 kg. including 1% wastage 2. 10900 kg. including 1% wastage Note:- Thickness & grade of imported strips will be same as used in EP. RA concerned may take suitable consequential action accordingly.	

Case No.	75 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00006420AM25
RA File Number	05AX04000380 AM25
Licence No and Date	0511026299/25/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	76 / NC/1/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00004794AM26
RA File Number	05AX04001238 AM25
Licence No and Date	0511026852/24/07/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 09.03.2026, as under: 1. Net fabricated weight of export item may be specified as 158 MT. 2. Import item at Sl.No.1 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 138,188 Kgs as 1.0435 Kgs/Kg content in the export item as claimed by the firm. 3. Import item at Sl.No.2 may be omitted as not imported by the firm. 4. Quantity of import item at Sl.No.3 may be allowed as 1 No.(2502 Kgs.) on net to net basis. 5. Import items at Sl.No. 4 & 5 may be omitted as not imported by the firm. 6. Quantity of import items at Sl.No.6 to 12 (Welding Consumables) may be allowed as 1134 Kgs , 400 Kgs , 4303 Kgs , 4000 Kgs , 303 Kgs , 5925 Kgs & 5925 Kgs. respectively.	

RA concerned may take suitable consequential action accordingly.

Case No.	77 / NC/1/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00004189AM26
RA File Number	05AX04001324 AM25
Licence No and Date	0511027023/06/08/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 09.03.2026, as under:

1. Net fabricated weight of export item may be specified as 49 MT.
2. Import item at Sl.No.1 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 37277 Kgs as 1.047 Kgs/Kg content in the export item as claimed by the firm.
3. Quantity of import item at Sl.No.2 may be allowed as 70 Nos. on net to net basis. However, duty free weight of this item may be allowed as 6447 Kgs as inclusive of 1 % wastage as claimed by the firm.
4. Import items at Sl.No.3 &4 may be omitted as not imported by the firm.
5. Import item at Sl.No.5 shall be of relevant grade and diameter as contained/utilized in the export item and its quantity may be allowed as 75.08 Kgs as 1.02 Kgs/Kg content in the export item .
6. Import item at Sl.No.6 shall be of relevant grade and diameter as contained/utilized in the export item and its quantity may be allowed as 656.7 Kgs as 1.02 Kgs/Kg content in the export item .
7. Quantity of import item at Sl.No.7 may be allowed as 500 Nos. (35 Kgs.) on net to net basis in the export item.
8. Import item at Sl.No.8 may be omitted as not imported by the firm.
9. Quantity of import item at Sl.No.9 may be allowed as 4 Nos. on net to net basis. However, duty free weight of this item may be allowed as 36 Kgs as 1.02 Kgs./Kg. content in the export item as claimed by the firm.
10. Quantity of import item at Sl.No.10 may be allowed as 1 Set (112 Kgs.) on net to net basis in the export item.
11. Import items at Sl.No.11 to 17 may be omitted as not imported by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	78 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00001675AM26
RA File Number	09AX04000278 AM25
Licence No and Date	0911007773/21/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	79 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00001704AM26
RA File Number	09AX04000557 AM25
Licence No and Date	0911008066/30/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	80 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00001707AM26
RA File Number	09AX04000554 AM25
Licence No and Date	0911008067/30/09/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	81 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00004747AM26
RA File Number	05AX04002016 AM25
Licence No and Date	0511028082/01/10/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. The above information may be furnished export product wise.

Case stands deferred.

Case No.	82 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00004746AM26
RA File Number	05AX04002181 AM25

Licence No and Date	0511028220/10/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. The above information may be furnished export product wise. 6. Details of import items from Sl. No. 15 to 23 and their quantities in Nos. also in addition to weights. 7. Quantity of import item at Sl. No 24 in Nos. also in addition to its weight. Case stands deferred.	

Case No.	83 / NC/1/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00005259AM26
RA File Number	05AX04002215 AM25
Licence No and Date	0511028320/15/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 02.02.2026, as under: 1. Net weight of export item may be specified as 34.668 MT. 2. Import item at Sl.No.1 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 2,891 Kgs as 1.047 Kgs./Kg. content in the export item as	

claimed by the firm.

3. Import items at SI.No. 2 to 4 may be omitted as not imported by the firm
4. Import item at SI.No.5 shall be of relevant grade and diameter as contained/utilized in the export item and its quantity may be allowed as 595.3 Kgs as 1.02 Kgs./Kg. content in the export item as claimed by the firm.
5. Quantity of import item at SI.No. 6 may be allowed as 2.76 kgs. on net to net basis in the export item as claimed by the firm.
6. Quantity of import item at SI.No.7 may be allowed as 14076 Kgs. as 1.047 Kgs/Kg content in the export item as claimed by the firm.
7. Import items at SI.No. 8 to 10 may be omitted as not imported by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	84 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00001709AM26
RA File Number	09AX04000587 AM25
Licence No and Date	0911008229/28/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	85 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00001710AM26
RA File Number	09AX04000643 AM25
Licence No and Date	0911008316/06/11/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	86 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00001711AM26
RA File Number	09AX04000744 AM25
Licence No and Date	0911008671/20/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	87 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00001712AM26
RA File Number	09AX04000788 AM25
Licence No and Date	0911008673/20/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	88 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00005255AM25
RA File Number	05AX04003380 AM25

Licence No and Date	0511029986/31/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that in this case DL has to be issued as per decision taken in NC-1 meeting dated 24.02.2026, the minutes of which are under submission. Hence, the Committee decided to defer the case. Case stands deferred.	

Case No.	89 / NC/1/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00005540AM26
RA File Number	05AX04003343 AM25
Licence No and Date	0511030501/23/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 09.03.2026, as under: 1. Net fabricated weight of export item may be specified as 36 MT. 2. Import item at Sl.No.1 shall be of relevant grade and size as contained/utilized in the export item and its quantity may be allowed as 13394 Kgs as 1.0475 Kgs/Kg content in the export item as claimed by the firm. 3. Import item at Sl.No.2 shall be of relevant grade and diameter as contained/utilized in the export item and its quantity may be allowed as applied for i.e. 9000 Kgs as 1.02 Kgs/Kg content in the export item. 4. Quantity of import item at Sl.No.3 may be allowed as 1460 Kg.(700 Sets.) on net to net basis in the export item. 5. Import items at Sl.No. 4 to 6 may be omitted as not imported by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	90 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred

Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00005834AM25
RA File Number	09AX04000979 AM25
Licence No and Date	0911008894/24/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	91 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00005928AM25
RA File Number	09AX04000999 AM25
Licence No and Date	0911008937/29/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	92 / NC/1/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00005929AM25
RA File Number	09AX04001000 AM25
Licence No and Date	0911008938/29/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 10.03.2026, as under:	

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY WASTAGE TO BE ALLOWED
1	TURBINE BLADES (NET CONTENT OF IMPORT ITEM SHALL BE 1,015.20 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	752 NOS	COOLANT OIL (IPOL CUT 150 T (CNC/VMC) QTY: 11768.80 LTR	1% OF THE FOB VALUE
			STAINLESS STEEL BARS, GRADE: 10705BA, SIZE: 45X170, 45X155, 36X142, 33X134, 28X116, 118X146, 135X178, MM QTY: QTY: 11768.80KGS	7027.52 KGS INCLUSIVE OF 592.23% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
2	TURBINE BLADES (NET CONTENT OF IMPORT ITEM SHALL BE 741.84 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	843 NOS	COOLANT OIL (IPOL CUT 150 T (CNC/VMC) QTY: 8767.20 LTR	1% OF THE FOB VALUE
			STAINLESS STEEL BARS, GRADE: 10705BU, SIZE: 28X225, 27X211, 56X202, 54X181, 42X167, 40X154, 36X283, 36X245 MM QTY: 8767.20 KGS	5238.43 KGS INCLUSIVE OF 606.14% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT

NOTE: THE GRADE OF IMPORTED STAINLESS STEEL SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	93 / NC/1/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00006375AM25
RA File Number	09AX04001084 AM25
Licence No and Date	0911009097/24/02/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 10.03.2026, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT& QUANTITY APPLIED	QUANTITY &WASTAGE TO BE ALLOWED
1	TURBINE BLADES (NET CONTENT OF THE IMPORT ITEM SHALL BE 951.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	1268 NOS	STAINLESS STEEL BARS, GRADE: 10705MBU, SIZE: 67X146, 58X122, 56X106, 48X111, 45X100, 41X89, 49X73, MM QTY: 12997.00 KGS	7791.92 KGS INCLUSIVE OF 719.34% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
			COOLANT OIL (IPOL CUT 150 T (CNC/VMC)	1% OF THE FOB VALUE

			QTY: 12997 LITERS	
NOTE: THE GRADE OF IMPORTED STAINLESS STEEL SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT. RA concerned may take suitable consequential action accordingly.				

Case No.	94 / NC/1/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM REVIW00005967AM26
RA File Number	05AX04004084 AM25
Licence No and Date	0511031154/03/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 27.02.2026, as under: 1. Net fabricated weight of export item may be specified as 465 MT. 2. Import item at Sl.No.1 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 339,227 Kgs as 1.0414 Kgs/Kg content in the export item as claimed by the firm. 3. Quantity of import item at Sl.No.2 may be allowed as 1 Nos. on net to net basis. However, duty free weight of this item may be allowed as 984 Kgs as 1.0314 Kgs./Kg. content in the export item as claimed by the firm. 4. Import item at Sl.No.3 may be omitted as not imported by the firm 5. Import item at Sl.No.4 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 8792 Kgs as 1.0489 Kgs/Kg content in the export item as claimed by the firm. 6. Import items at Sl.No.5 to 10 may be omitted as not imported by the firm. 7. Import item at Sl.No.11 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 1680 Kgs as 1.045 Kgs/Kg content in the export item as claimed by the firm. 8. Import item at Sl.No.12 shall be of relevant grade and thickness as contained/utilized in the export	

item and its quantity may be allowed as 4243 Kgs as 1.044 Kgs/Kg content in the export item as claimed by the firm.

9. Import item at Sl.No.13 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 24274 Kgs as 1.042 Kgs/Kg content in the export item as claimed by the firm.
10. Quantity of import item at Sl.No.14 may be allowed as 32227 Kg.(4 Sets.) on net to net basis in the export item.
11. Quantity of import item at Sl.No.15 may be allowed as 30 Nos. on net to net basis. However, duty free weight of this item may be allowed as 5285 Kgs inclusive of 2 % wastage as claimed by the firm.
12. Import items at Sl.No.16 & 17 may be omitted as not imported by the firm.
13. Import item at Sl.No.18 shall be of relevant grade and diameter as contained/utilized in the export item and its quantity may be allowed as 999 Kgs as 1.02 Kgs/Kg content in the export item
14. Quantity of import items at Sl.No. 19 to 24 (Welding Consumables) may be allowed as 2500 Kgs , 7500 Kgs , 9000 Kgs , 800 Kgs ,1500 Kgs. & 1500 Kgs. respectively.
15. Import items at Sl.No.25 to 30 may be omitted as not imported by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	95 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00006662AM25
RA File Number	05AX04004179 AM25
Licence No and Date	0511031314/12/03/2025
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	96 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00006901AM25
RA File Number	09AX04001113 AM25

Licence No and Date	0911009308/26/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	97 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00006932AM25
RA File Number	05AX04004438 AM25
Licence No and Date	0511031642/28/03/2025
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	98 / NC/1/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00006935AM25
RA File Number	05AX04004346 AM25
Licence No and Date	0511031649/28/03/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 02.02.2026, as under: 1. Net weight of export item may be specified as 65 MT. 2. Quantity of import item at Sl.No.1 may be allowed as 20 Nos. on net to net basis. However, the weight of this item may be allowed as 27,800 Kgs. as 1.047 Kgs/Kg content in the export item as claimed by the firm. 3. Import item at Sl.No.2 shall be of relevant grade and diameter as contained/utilized in the export item and its quantity may be allowed as 28,578 Kgs as 1.01 Kgs./Kg. content in the export item as claimed by the firm.	

4. Quantity of import item at Sl.No.3 may be allowed as 3449 Kgs.(375 Sets) on net to net basis.
5. Quantity of import item at Sl.No.4 may be allowed as 14 Kg.(300 Nos.) on net to net basis.
6. Import items at Sl.No.5 & 6 may be omitted as not imported by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	99 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00000243AM26
RA File Number	09AX04000025 AM26
Licence No and Date	0911009431/15/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	100 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00000290AM26
RA File Number	09AX04000023 AM26
Licence No and Date	0911009449/17/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	101 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00000324AM26
RA File Number	09AX04000024 AM26
Licence No and Date	0911009464/18/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	102 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00000338AM26
RA File Number	09AX04000052 AM26
Licence No and Date	0911009470/20/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	103 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00000712AM26
RA File Number	09AX04000105 AM26
Licence No and Date	0911009602/09/05/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit a coloured drawing of the aircraft components of SI No 1 to 23, which could indicate the size	

of the raw material, the size of the finished export item, the weight of the raw material and the finished product.

2. Test the Mill Certificate of the grade and chemical composition of the imported items.
3. Submit a list of components with the specific name of the component.

Case stands deferred.

Case No.	104 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00000752AM26
RA File Number	09AX04000122 AM26
Licence No and Date	0911009610/12/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit a coloured drawing of the aircraft components of Sl No 1 to 6, which could indicate the size of the raw material, the size of the finished export item, the weight of the raw material and the finished product.
2. Test of the Mill Certificate of the grade and chemical composition of the imported items.
3. Submit a list of components with the specific name of the component.

Case stands deferred.

Case No.	105 / NC/1/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00001350AM26
RA File Number	05AX04000889 AM26
Licence No and Date	0511033170/06/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 27.02.2026, as under:

1. Net fabricated weight of export item may be specified as 60 MT.
2. Import item at Sl.No.1 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 42,323 Kgs as 1.028 Kgs/Kg content in the export item as claimed by the firm.
3. Import items at Sl.No.2 to 4 may be omitted as not imported by the firm.
4. Import item at Sl.No.5 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 514 Kgs as 1.047 Kgs/Kg content in the export item as claimed by the firm.
5. Import item at Sl.No.6 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 1530 Kgs as 1.047 Kgs/Kg content in the export item as claimed by the firm.
6. Quantity of import item at Sl.No.7 may be allowed as 5 Nos. on net to net basis. However, duty free weight of this item may be allowed as 63 Kgs as 1.02 Kgs./Kg. content in the export item as claimed by the firm.
7. Quantity of import items at Sl.No.8 , 10 & 11 (Welding Consumables) may be allowed as 2077 Kgs , 78 Kgs and 78 Kgs respectively.
8. Import items at Sl.No.9 & 12 to 14 (Welding Consumables) may be omitted .

RA concerned may take suitable consequential action accordingly.

Case No.	106 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00001519AM26
RA File Number	09AX04000274 AM26
Licence No and Date	0911009830/16/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	107 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred

Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00001665AM26
RA File Number	09AX04000211 AM26
Licence No and Date	0911009901/24/06/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. SUBMIT DRAWINGS OF THE EXPORT PRODUCTS. 2. WHAT IS THE WEIGHT OF EACH IMPORTED ITEM IMPORTING IN NUMBERS? 3. WHAT IS THE WEIGHT OF EACH FINISHED PRODUCT? 4. SUBMIT MTC OF THE IMPORTED ITEMS. 5. SUBMIT PROCESS FLOW CHART, WHICH SHOULD INDICATE THE WASTAGE IN PERCENTAGE, AS WELL AS REMOVAL OF MATERIALS IN TERMS OF WEIGHT AT EACH STAGE OF OPERATION. Case stands deferred.	

Case No.	108 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00001666AM26
RA File Number	09AX04000123 AM26
Licence No and Date	0911009902/24/06/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

1. SUBMIT DRAWINGS OF THE EXPORT PRODUCTS.
2. WHAT IS THE WEIGHT OF THE IMPORTED ITEM, IMPORTING IN NUMBERS?
3. WHAT IS THE WEIGHT OF THE FINISHED PRODUCT?
4. SUBMIT MTC OF THE IMPORTED ITEMS.
5. SUBMIT PROCESS FLOW CHART, WHICH SHOULD INDICATE THE WASTAGE IN PERCENTAGE, AS WELL AS REMOVAL OF MATERIALS IN TERMS OF WEIGHT AT EACH STAGE OF OPERATION.

Case stands deferred.

Case No.	109 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00001667AM26
RA File Number	09AX04000121 AM26
Licence No and Date	0911009903/24/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. WHAT IS THE GENERIC NAME OF THE EXPORT PRODUCT?
2. SUBMIT DRAWINGS OF THE EXPORT PRODUCTS.

3. WHAT IS THE WEIGHT OF THE IMPORTED ITEM, IMPORTING IN NUMBERS?
4. WHAT IS THE WEIGHT OF THE FINISHED PRODUCT?
5. SUBMIT MTC OF THE IMPORTED ITEMS.
6. SUBMIT PROCESS FLOW CHART, WHICH SHOULD INDICATE THE WASTAGE IN PERCENTAGE, AS WELL AS REMOVAL OF MATERIALS IN TERMS OF WEIGHT AT EACH STAGE OF OPERATION.

Case stands deferred.

Case No.	110 / NC/1/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00001691AM26
RA File Number	05AX04001079 AM26
Licence No and Date	0511033495/25/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 27.02.2026, as under:

1. Net fabricated weight of export item may be specified as 60 MT.
2. Import item at Sl.No.1 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 42,323 Kgs as 1.028 Kgs/Kg content in the export item as claimed by the firm.
3. Import items at Sl.No.2 to 4 may be omitted as not imported by the firm.
4. Import item at Sl.No.5 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 514 Kgs as 1.047 Kgs/Kg content in the export item as claimed by the firm.
5. Import item at Sl.No.6 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 1530 Kgs as 1.047 Kgs/Kg content in the export item as claimed by the firm.
6. Quantity of import item at Sl.No.7 may be allowed as 5 Nos. on net to net basis. However, duty free weight of this item may be allowed as 63 Kgs as 1.02 Kgs./Kg. content in the export item as claimed by the firm.
7. Quantity of import items at Sl.No.8 , 10 & 11 (Welding Consumables) may be allowed as 2077 Kgs , 78 Kgs and 78 Kgs respectively.
8. Import items at Sl.No.9 & 12 to 14 (Welding Consumables) may be omitted .

RA concerned may take suitable consequential action accordingly.

Case No.	111 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00001695AM26
RA File Number	09AX04000242 AM26
Licence No and Date	0911009912/25/06/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. WHAT IS THE GENERIC NAME OF THE EXPORT PRODUCT? 2. SUBMIT DRAWINGS OF THE EXPORT PRODUCTS. 3. WHAT IS THE WEIGHT OF THE IMPORTED ITEM, IMPORTING IN NUMBERS? 4. WHAT IS THE WEIGHT OF THE FINISHED PRODUCT? 5. SUBMIT MTC OF THE IMPORTED ITEMS. 6. SUBMIT PROCESS FLOW CHART, WHICH SHOULD INDICATE THE WASTAGE IN PERCENTAGE, AS WELL AS REMOVAL OF MATERIALS IN TERMS OF WEIGHT AT EACH STAGE OF OPERATION. Case stands deferred.	

Case No.	112 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00001722AM26
RA File Number	09AX04000291 AM26
Licence No and Date	0911009920/26/06/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	113 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00001870AM26
RA File Number	09AX04000352 AM26
Licence No and Date	0911009956/04/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	114 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00001871AM26
RA File Number	09AX04000333 AM26
Licence No and Date	0911009958/04/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00001872AM26

RA File Number	09AX04000332 AM26
Licence No and Date	0911009963/04/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	116 / NC/1/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00002215AM26
RA File Number	05AX04001232 AM26
Licence No and Date	0511033994/21/07/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 02.02.2026, as under: 1. Net weight of export item may be specified as 161 MT. 2. Import item at SI.No.1 shall be of relevant grade and diameter as contained/utilized in the export item and its quantity may be allowed as 39,887 Kgs as 1.01 Kgs./Kg. content in the export item as claimed by the firm. 3. Import items at SI.No. 2 & 3 may be omitted as not imported by the firm . RA concerned may take suitable consequential action accordingly.	

Case No.	117 / NC/1/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00002551AM26
RA File Number	05AX04001603 AM26
Licence No and Date	0511034343/07/08/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 27.02.2026, as under:

1. Net fabricated weight of export item may be specified as 51 MT.
2. Import items at SI.No.1 & 2 may be omitted as not imported by the firm.
3. Import item at SI.No.3 shall be of relevant grade and size as contained/utilized in the export item and its quantity may be allowed as 20,100 Kgs as 1.019 Kgs/Kg content in the export item as claimed by the firm.
4. Import item at SI.No.4 may be omitted as not imported by the firm.
5. Quantity of import item at SI.No.5 may be allowed as 375 Sets (402.5 Kgs.) on net to net basis in the export item.
6. Import items at SI.No.6 to 9 may be omitted as not imported by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	118 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00002785AM26
RA File Number	09AX04000535 AM26
Licence No and Date	0911010291/20/08/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	119 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00003115AM26
RA File Number	05AX04001970 AM26
Licence No and Date	0511035002/10/09/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	120 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00003116AM26
RA File Number	05AX04001837 AM26
Licence No and Date	0511035003/10/09/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	121 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00003147AM26
RA File Number	09AX04000615 AM26
Licence No and Date	0911010440/11/09/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	122 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00003584AM26
RA File Number	05AX04002396 AM26

Licence No and Date	0511035563/07/10/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	123 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00003585AM26
RA File Number	05AX04002393 AM26
Licence No and Date	0511035564/07/10/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	124 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00003622AM26
RA File Number	05AX04002343 AM26
Licence No and Date	0511035611/09/10/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	125 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026

and Date	
HQ File Number	HQRNORM APPLY 00003705AM26
RA File Number	09AX04000740 AM26
Licence No and Date	0911010650/13/10/2025
Norms Committee Decision:	
.Case deferred for the comments of TE.	

Case No.	126 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00003724AM26
RA File Number	05AX04002514 AM26
Licence No and Date	0511035736/14/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. The above information may be furnished export product wise.
6. Quantity of import items at Sl. No. 3 & 6 in Nos. also in addition to their weights.
7. Justification/basis for the quantities of welding materials supported by following information:
 - a. Weight of steel, which requires imported welding materials, giving break-up of:
 - i. Steel Plates / Sheets upto 30 mm thickness.
 - ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
 - iii. Steel Plates / Sheets more than 70 mm thickness.
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
 - b. Detailed calculations for the quantities of welding materials required for overlay, if any

supported by overlay areas and thicknesses.

Case stands deferred.

Case No.	127 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00003797AM26
RA File Number	05AX04002556 AM26
Licence No and Date	0511035850/17/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. The above information may be furnished export product wise.
6. Quantity of import items at Sl. No. 3 & 4 in Nos. also in addition to their weight.
7. Justification/basis for the quantities of welding materials supported by following information:

a. Weight of steel, which requires imported welding materials, giving break-up of:

- i. Steel Plates / Sheets upto 30 mm thickness.
- ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
- iii. Steel Plates / Sheets more than 70 mm thickness.
- iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.

b. Detailed calculations for the quantities of welding materials required for overlay, if any supported by overlay areas and thicknesses.

Case stands deferred.

Case No.	128 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00004117AM26
RA File Number	05AX04002630 AM26
Licence No and Date	0511036138/07/11/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. The above information may be furnished export product wise. 6. Details of import items from Sl. No. 9 to 16 and their quantities in Nos. also in addition to weights. 7. Quantities of import items at Sl. No 17 to 19 in Nos. also in addition to their weights. Case stands deferred.	

Case No.	129 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00004142AM26
RA File Number	09AX04000835 AM26
Licence No and	0911010832/07/11/2025

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	130 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00004143AM26
RA File Number	09AX04000834 AM26
Licence No and Date	0911010836/07/11/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	131 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00004147AM26
RA File Number	05AX04002402 AM26
Licence No and Date	0511036172/07/11/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for	

import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

5. The above information may be furnished export product wise.

6. Quantities of import item at Sl. No. 2 in Nos. also in addition to its weight.

7. Justification/basis for the quantities of welding materials supported by following information:

a. Weight of steel, which requires imported welding materials, giving break-up of:

i. Steel Plates / Sheets upto 30 mm thickness.

ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.

iii. Steel Plates / Sheets more than 70 mm thickness.

iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.

b. Detailed calculations for the quantities of welding materials required for overlay, if any, supported by overlay areas and thicknesses.

Case stands deferred.

Case No.	132 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00004209AM26
RA File Number	05AX04002290 AM26
Licence No and Date	0511036250/12/11/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. The above information may be furnished export product wise.
6. Details of import items from Sl. No. 16 to 24 and their quantities in Nos. also in addition to weights.

7. Quantities of import items at Sl. No 25 to 28 in Nos. also in addition to their weights.

Case stands deferred.

Case No.	133 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00004235AM26
RA File Number	05AX04002866 AM26
Licence No and Date	0511036277/13/11/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. The above information may be furnished export product wise.
6. Quantities of import items at Sl. No. 2, 8 & 14 in Nos. also in addition to their weights.
7. Justification/basis for the quantities of welding materials supported by following information:
 - a. Weight of steel, which requires imported welding materials, giving break-up of:
 - i. Steel Plates / Sheets upto 30 mm thickness.
 - ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
 - iii. Steel Plates / Sheets more than 70 mm thickness.
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
 - b. Detailed calculations for the quantities of welding materials required for overlay, if any ,supported by overlay areas and thicknesses.

Case stands deferred.

Case No.	134 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00004278AM26
RA File Number	05AX04001748 AM26
Licence No and Date	0511036337/17/11/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. The above information may be furnished export product wise.
6. Quantities of import items at Sl. Nos.2, 3 & 22 in Nos. also in addition to their weights.
7. Use of import items at SI.No. 10 (Hydraulic Jacks) and 30 (Hydraulic Bolt Tensioner) in the export item at SI.No.1 and whether these are to be exported alongwith export item and details of manufacturing activity on these import items, if any.
8. Justification/basis for the quantities of welding materials supported by following information:
 - a. Weight of steel, which requires imported welding materials, giving break-up of:
 - i. Steel Plates / Sheets upto 30 mm thickness.
 - ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
 - iii. Steel Plates / Sheets more than 70 mm thickness.
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
 - b. Detailed calculations for the quantities of welding materials required for overlay, if any supported by overlay areas and thicknesses.

Case stands deferred.

Case No.	135 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00004392AM26
RA File Number	09AX04000893 AM26
Licence No and Date	0911010939/20/11/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. WHAT IS THE WEIGHT OF IMPORTED CASTINGS IN NUMBERS, AND ALSO THE FINISHED WEIGHT OF THE EXPORT PRODUCTS? 2. SUBMIT A CHART INDICATING THE NUMBER OF PROCESSES INVOLVED, THE PERCENTAGE WEIGHT IN KG (BEFORE), THE CUTTING WEIGHT IN KG (AFTER), THE WASTAGE IN KG, AND THE WASTAGE IN PERCENTAGE. 3. COLOURED DRAWINGS OF THE TURBINE PARTS WITH DIMENSIONS OF THE INITIAL STEEL CASTINGS AND DIMENSIONS OF THE FINISHED PRODUCTS. 4. MILL TEST CERTIFICATE OF THE GRADES AND CHEMICAL COMPOSITION OF THE IMPORTED STEEL CASTINGS. 5. ALL THE DOCUMENTS SHOULD BE CERTIFIED BY A CHARTERED ENGINEER. Case stands deferred.	

Case No.	136 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00004394AM26
RA File Number	05AX04002952 AM26
Licence No and	0511036457/21/11/2025

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	137 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00004543AM26
RA File Number	09AX04000924 AM26
Licence No and Date	0911010993/01/12/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. SUBMIT A CHART INDICATING THE NUMBER OF PROCESSES INVOLVED, PERCENTAGE WEIGHT IN KG (BEFORE), THE CUTTING WEIGHT IN KG (AFTER), THE WASTAGE IN KG, AND THE WASTAGE IN PERCENTAGE. 2. COLOURED DRAWINGS OF THE TURBINE BLADES WITH DIMENSIONS OF THE INITIAL RAW MATERIAL AND DIMENSIONS OF THE FINISHED PRODUCTS. 3. MILL TEST CERTIFICATE OF THE GRADES AND CHEMICAL COMPOSITION OF THE IMPORTED RAW MATERIALS. 4. ALL THE DOCUMENTS SHOULD BE CERTIFIED BY A CHARTERED ENGINEER. Case stands deferred.	

Case No.	138 / NC/1/MEET/Feb/202526/17
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Case Status	Case Approved
Party Name	SENIOR FLEXONICS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00004548AM26
RA File Number	05AX04003153 AM26
Licence No and Date	0511036680/01/12/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tech-3) dated 09.03.2026, as under: Import 1 to 3 - As applied including 1% wastage. Note:- Thickness & grade of imported strips will be same as used in EP. RA concerned may take suitable consequential action accordingly.	

Case No.	139 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00004596AM26
RA File Number	05AX04003191 AM26
Licence No and Date	0511036754/04/12/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.	

4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. The above information may be furnished export product wise.
6. Justification/basis for the quantities of welding materials supported by following information:
 - a. Weight of steel, which requires imported welding materials, giving break-up of:
 - i. Steel Plates / Sheets upto 30 mm thickness.
 - ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
 - iii. Steel Plates / Sheets more than 70 mm thickness.
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
 - b. Detailed calculations for the quantities of welding materials required for overlay, if any, supported by overlay areas and thicknesses.

Case stands deferred.

Case No.	140 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00004597AM26
RA File Number	05AX04003174 AM26
Licence No and Date	0511036755/04/12/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

5. The above information may be furnished export product wise.
6. Quantities of import item at Sl. No. 2 in Nos. also in addition to its weight.

Case stands deferred.

Case No.	141 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00004598AM26
RA File Number	05AX04003179 AM26
Licence No and Date	0511036756/04/12/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	142 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00004966AM26
RA File Number	09AX04001013 AM26

Licence No and Date	0911011172/23/12/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. SUBMIT A CHART INDICATING THE NUMBER OF PROCESSES INVOLVED, PERCENTAGE WEIGHT IN KG (BEFORE), THE CUTTING WEIGHT IN KG (AFTER), THE WASTAGE IN KG, AND THE WASTAGE IN PERCENTAGE. 2. COLOURED DRAWINGS OF THE TURBINE BLADES WITH DIMENSIONS OF THE INITIAL RAW MATERIAL AND DIMENSIONS OF THE FINISHED PRODUCTS. 3. MILL TEST CERTIFICATE OF THE GRADES AND CHEMICAL COMPOSITION OF THE IMPORTED RAW MATERIALS. 4. ALL THE DOCUMENTS SHOULD BE CERTIFIED BY A CHARTERED ENGINEER. Case stands deferred.	

Case No.	143 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00004967AM26
RA File Number	09AX04001021 AM26
Licence No and Date	0911011173/23/12/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. SUBMIT A CHART INDICATING THE NUMBER OF PROCESSES INVOLVED, PERCENTAGE WEIGHT IN KG (BEFORE), CUTTING WEIGHT IN KG (AFTER), WASTAGE IN KG, AND WASTAGE IN PERCENTAGE. 2. COLOURED DRAWING OF THE TURBINE PART, WHICH COULD INDICATE THE SIZE OF THE RAW MATERIAL, THE SIZE OF THE FINISHED EXPORT ITEM, THE WEIGHT OF THE RAW MATERIAL AND THE FINISHED PRODUCT.	

3. TEST THE MILL CERTIFICATE OF THE GRADE AND CHEMICAL COMPOSITION OF THE IMPORTED ITEMS.
4. ALL DOCUMENTS SHOULD BE CERTIFIED BY CE.

Case stands deferred.

Case No.	144 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00004968AM26
RA File Number	09AX04001012 AM26
Licence No and Date	0911011175/23/12/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. SUBMIT A CHART INDICATING THE NUMBER OF PROCESSES INVOLVED, PERCENTAGE WEIGHT IN KG (BEFORE), THE CUTTING WEIGHT IN KG (AFTER), THE WASTAGE IN KG, AND THE WASTAGE IN PERCENTAGE.
2. COLOURED DRAWINGS OF THE TURBINE BLADES WITH DIMENSIONS OF THE INITIAL RAW MATERIAL AND DIMENSIONS OF THE FINISHED PRODUCTS.
3. MILL TEST CERTIFICATE OF THE GRADES AND CHEMICAL COMPOSITION OF THE IMPORTED RAW MATERIALS.
4. ALL THE DOCUMENTS SHOULD BE CERTIFIED BY A CHARTERED ENGINEER.

Case stands deferred.

Case No.	145 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00005101AM26
RA File Number	09AX04001055 AM26
Licence No and Date	0911011225/31/12/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. SUBMIT A CHART INDICATING THE NUMBER OF PROCESSES INVOLVED, PERCENTAGE WEIGHT IN KG (BEFORE), THE CUTTING WEIGHT IN KG (AFTER), THE WASTAGE IN KG, AND THE WASTAGE IN PERCENTAGE.
2. COLOURED DRAWINGS OF THE TURBINE BLADES WITH DIMENSIONS OF THE INITIAL RAW MATERIAL AND DIMENSIONS OF THE FINISHED PRODUCTS.
3. MILL TEST CERTIFICATE OF THE GRADES AND CHEMICAL COMPOSITION OF THE IMPORTED RAW MATERIALS.
4. ALL THE DOCUMENTS SHOULD BE CERTIFIED BY A CHARTERED ENGINEER.

Case stands deferred.

Case No.	146 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00005317AM26
RA File Number	04AX04001108 AM26
Licence No and	0411011110/14/01/2026

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	147 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00005600AM26
RA File Number	05AX04003716 AM26
Licence No and Date	0511037803/29/01/2026
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	148 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00005667AM26
RA File Number	09AX04001172 AM26
Licence No and Date	0911011466/02/02/2026
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit a chart indicating the number of the processes involved, percentage weight in kg (Before), cutting weight in kg (after), wastage in kg, and wastage in percentage. 2. Coloured drawings of the Turbine Blades with dimensions of the initial Raw Material and dimensions of the finished products.	

3. Mill Test Certificate of the grades and chemical composition of the imported raw materials.

4. All the documents should be certified by a Chartered Engineer.

Case stands deferred.

Case No.	149 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00005838AM26
RA File Number	09AX04001201 AM26
Licence No and Date	0911011530/09/02/2026
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit a chart indicating the number of the processes involved, percentage weight in kg (Before), cutting weight in kg (after), wastage in kg, and wastage in percentage. 2. Coloured drawings of the Turbine Blades with dimensions of the initial Raw Material and dimensions of the finished products. 3. Mill Test Certificate of the grades and chemical composition of the imported raw materials. 4. All the documents should be certified by a Chartered Engineer. Case stands deferred.	

Case No.	150 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00005883AM26
RA File Number	09AX04001212 AM26
Licence No and Date	0911011544/11/02/2026
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit a chart indicating the number of the processes involved, percentage weight in kg (Before), cutting weight in kg (after), wastage in kg, and wastage in percentage. 2. Coloured drawing of the Bonnet and FLW TB BMS- 3. Test Mill Certificate of the grade and chemical composition of the imported STEEL FLAT BAR and HOT-FINISHED Tubes 4. All the documents should be certified by a Chartered Engineer. Case stands deferred.	

Case No.	151 / NC/1/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202526/ 17 and 10/03/2026
HQ File Number	HQRNORM APPLY 00006029AM26
RA File Number	09AX04001253 AM26
Licence No and Date	0911011610/19/02/2026
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. WHAT IS THE NAME OF THE TURBINE PART?
2. SUBMIT A CHART INDICATING THE NUMBER OF PROCESSES INVOLVED, PERCENTAGE WEIGHT IN KG (BEFORE), THE CUTTING WEIGHT IN KG (AFTER), THE WASTAGE IN KG, AND THE WASTAGE IN PERCENTAGE.
3. COLOURED DRAWINGS OF THE TURBINE PART WITH DIMENSIONS OF THE INITIAL RAW MATERIAL AND DIMENSIONS OF THE FINISHED PRODUCTS.
4. MILL TEST CERTIFICATE OF THE GRADES AND CHEMICAL COMPOSITION OF THE IMPORTED RAW MATERIALS.
5. ALL THE DOCUMENTS SHOULD BE CERTIFIED BY A CHARTERED ENGINEER.

Case stands deferred.